

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. VIBHA AGRO TECH LIMITED

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Vibha Agro Tech Limited
2.	Date of incorporation of corporate debtor	10 th May 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Hyderabad.
4.	Corporate Identity No. of corporate debtor	U24110TG1995PLC029318
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 501, A & B Subhan Sirisampada, No. 6-3-1090/A/1 (Plot No. 12), Rajbhavan Road, Somajiguda, Hyderabad - 500082
6.	Date of closure of Insolvency Resolution Process	22.05.2026
7.	Liquidation commencement date of corporate debtor	22.05.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Dantu Indu Sekhar IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
9.	Address and e-mail of the liquidator, as registered with the Board	29-1401/6/1, Plot No 253, Road No 2 (West), Deen Dayal Nagar Ramakrishna Puram, Neredmet, Hyderabad, Telangana ,500056. E-Mail: indu.sekhar3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500033, Telangana. E-Mail: cirpvibha@gmail.com
11.	Last date for submission of claims	21.06.2026 (30 Days from the Liquidation Commencement Date)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of liquidation of **M/s. Vibha Agro Tech Limited** on 22.05.2026 under section 33 of the IBC, 2016.

The stakeholders of **M/s Vibha Agro Tech Limited** are hereby called upon to submit their claims or update their claims submitted during the CIRP with proof **on or before 21.06.2026** to the liquidator at the address mentioned against item No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Claim forms can be downloaded from <https://ibbi.gov.in/home/downloads> under liquidation process forms download section

Dantu Indu Sekhar

Liquidator

M/s VIBHA AGRO TECH LIMITED

Date: 26.05.2026

Regd. No: IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773

Place: Hyderabad

AFA Valid till 31.12.2026

FINANCIAL EXPRESS

Archies Limited
The most special way to say you care

ARCHIES LIMITED
Regd. Office: Plot No. 191-F, Sector-4, I.M.T. Manesar, Gurugram, Haryana-122050
CIN: L36999HR1990PLC041175
Web: www.archiesonline.com & www.archiesinvestors.in
Email: archies@archiesonline.com, Tel: +91 124 4966666, Fax: +91 124 4966650

REVISED NOTICE
Revised Notice is hereby given pursuant to the provisions of Regulation 29 and 47 (1)(a) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, that a meeting of Board of Directors of **ARCHIES LIMITED** ("Company"), is rescheduled and now will be held on Saturday, 30th May, 2026 at 12:15 P.M., inter alia, to consider and approve the Audited Financial Results of the Company for the Quarter and Year ended March 31, 2026. Information in this regard is also available on the website of the Company i.e. www.archiesinvestors.in and on the website of stock exchanges i.e. www.bseindia.com and www.nseindia.com.

For Archies Limited
Sd/-
Chiranjivi Ramuka
Company Secretary & Compliance Officer

Place: New Delhi
Date: 25.05.2026

TECH mahindra
TECH MAHINDRA LIMITED
Registered Office: Gateway Building, Apollo Bunder, Mumbai – 400001
● CIN: L64200MH1986PLC043170
● Website : www.techmahindra.com ● Tel.: +91 020 40109111
● Email : investor.relations@techmahindra.com

NOTICE

Notice of 39th Annual General Meeting to be held through Video Conferencing/any other Audio-Visual Means

Notice is hereby given that the Thirty-Ninth Annual General Meeting ("AGM") of the Members of Tech Mahindra Limited ("the Company") is scheduled to be held on Friday, 17th July, 2026 at 3.30 p.m. (IST) through Video Conference ("VC")/any other Audio Visual Means ("OAVM") to transact the businesses, as set out in the notice of the AGM. The AGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") read with Rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and the relevant circulars issued by the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI") in this regard. Members attending the meeting through VC/OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

The Notice of the AGM along with the Integrated Annual Report for FY 2025-26 will be sent within prescribed timelines through electronic mode (e-mail) to all those Members and persons entitled to receive the same, whose e-mail addresses are registered with the Company/its Registrar to an Issue & Share Transfer Agent - MUFUG Intime India Private Limited ("RTA" or "MUFUG Intime")/Depository Participants ("DP"). A letter, providing web-link with the exact path of accessing the Integrated Annual Report, will be sent to those Members who have not registered their e-mail addresses. Hard copy of the Notice of the AGM and Integrated Annual Report will be provided to Members upon request.

Notice of Book Closure, Record Date and Final Dividend FY 2025-26

The Board of Directors have at their meeting held on 22nd April 2026, recommended Final Dividend of Rs. 36/- per equity share of Rs. 5 each fully-paid (720%) for approval of the Shareholders at the ensuing AGM. Pursuant to the provisions of Section 91 of the Act read with Rules framed thereunder and Regulation 42 of the SEBI Listing Regulations, Notice is hereby given that the Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, 1st July, 2026 to Friday, 3rd July, 2026 (both days inclusive) for the purpose of entitlement of payment of Final Dividend. The Record Date for entitlement of Final Dividend, if approved is Friday, 3rd July, 2026. Further in terms of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Fifth Amendment) Regulations, 2025, effective 19th November, 2025 the Final Dividend for FY2025-26 if declared at the AGM, will be paid by the Company on or before 14th August, 2026 electronically only, to those shareholders or their mandates, whose names appear as Beneficial Owners in the list of Beneficial Owners to be furnished by NSDL and Central Depository Services (India) Limited (for shares held in dematerialized form) and as Members in the Register of Members of the Company (for shares held in physical form), as at the end of the business hours on Friday, 3rd July 2026 ("Record Date").

Hence, Members are requested to keep their KYC vid. PAN (Aadhaar seeded), Bank Account Details viz. name of the bank and branch details, bank account, MICR code, IFSC etc., Mobile Number, Postal Address and Specimen Signature registered/updated well before Friday, 3rd July 2026.

Members holding shares in physical form can update their above information by sending request letter along with duly filed and signed Form ISR-1, ISR-2, original cancelled cheque, self-attested copy of PAN card and address proof to MUFUG Intime at Block No 202, Akshar Complex, Near Ganesh Temple, Off Dhule-Patil Road, Pune - 411001 or through email at investor.helpdesk@in.mpmis.mufug.com Members holding shares in demat form are requested to reach out to their respective Depository Participants.

Members may note that the Final Dividend, if declared, will be subject to deduction of withholding tax ("TDS") by the Company as per the rates applicable to each category of Members as on the Record Date. To enable the Company to determine and deduct appropriate TDS, Members are requested to submit their tax exemption forms and supporting documents along with the self-attested copy of PAN to the Company's RTA at https://web.in.mpmis.mufug.com/formsreg/submitof-Form-121-41.html by Friday, 3rd July, 2026 (upto 6.00 p.m. IST). No communication on tax deduction/return tax deduction/request to pass on credit to person other than registered Member, shall be entertained post Friday, 3rd July, 2026.

Notice for Transfer of Equity shares of the Company to the Investor Education and Protection Fund ("IEPF")

In terms of the provisions of Section 124(6) of the Act and the Investor Education and Protection Fund Authority (Accounting, Auditing, Transfer and Refund) Rules, 2016, ("IEPF Rules") as amended from time to time, Dividends, if not encashed for a period of 7 years from the date of transfer to Unpaid Dividend Account of the Company, are liable to be transferred to the IEPF. The shares in respect of which dividends have remained unclaimed for 7 consecutive years from the date of transfer to unpaid dividend account shall also be transferred to IEPF. Further, all future benefits/dividends on such shares shall also be credited to IEPF.

Members are requested to claim their dividends from the Company within the stipulated timeline.

Notice is hereby given that the last date to claim unclaimed dividends pertaining to Final Dividend for FY 2018-19 before transfer of such dividend to IEPF, is 4th September, 2026. Details of shareholder-wise unclaimed dividends and shares which are due to be transferred to IEPF is available on the Company's website at the weblink https://www.techmahindra.com/investors/shareholder-information/.

In case no valid claim is received from the concerned shareholders by 21st August, 2026, the Company shall proceed to transfer the unclaimed dividends and/or shares to the IEPF Authority, in compliance with IEPF Rules. Upon transfer, no claim shall lie against the Company in respect of such unclaimed dividends and shares transferred to IEPF.

Notice of 2nd Saksham Niveshak – 100 Day Campaign by IEPF Authority from 1st April, 2026 to 9th July, 2026

Investor Education and Protection Fund ("IEPF") Authority vide its intimation dated 27th March, 2026, has launched a 2nd Saksham Niveshak Campaign for 100 days, to enable shareholders to claim their unpaid/unclaimed dividends, thereby preventing transfer of such dividend(s) and corresponding shares to IEPF. As part of the initiative, all shareholders who have not claimed their dividend(s) for any financial years from FY 2018-19 to FY 2025-26 are requested to update their KYC, if not updated and claim their unclaimed dividend(s) at the earliest possible.

Further details in this regard are available on the Company's website at https://www.techmahindra.com. To support the success of this campaign, concerned shareholders are requested to take timely action before 9th July, 2026.

For TECH MAHINDRA LIMITED

Sd/-
Place : Mumbai
Date : 25th May 2026
Ruchie Khanna
Company Secretary

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/s. VIBHA AGRO TECH LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Vibha Agro Tech Limited
2.	Date of incorporation of corporate debtor	10 th May 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Hyderabad.
4.	Corporate Identity No. of corporate debtor	U24110TG1995PLC029318
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 501, A & B Subhan Sirisampada, No. 6-3/1090-A1 (Plot No. 12), Rajbhavan Road, Somajiguda, Hyderabad - 500082
6.	Date of closure of Insolvency Resolution Process	22.05.2026
7.	Liquidation commencement date of corporate debtor	22.05.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Dantu Indu Sekhar IBBI/PA-003/PA-ICAI-N-00233/2019-2020/12773
9.	Address and e-mail of the liquidator, as registered with the Board	29-1401/61, Plot No 253, Road No 2 (West), Deen Dayal Nagar Ramakrishna Puram, Neredmet, Hyderabad, Telangana, 500056. E-Mail: indu.sekhar3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500033, Telangana. E-Mail: ctripvibha@gmail.com
11.	Last date for submission of claims	21.06.2026 (30 Days from the Liquidation Commencement Date)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of liquidation of **M/s. Vibha Agro Tech Limited** on 22.05.2026 under section 33 of the IBC, 2016.

The stakeholders of **M/s Vibha Agro Tech Limited** are hereby called upon to submit their claims or update their claims submitted during the CIRP with proof on or before 21.06.2026 to the liquidator at the address mentioned against item No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Claim forms can be downloaded from https://ibbi.gov.in/home/downloads under liquidation process forms download section

Dantu Indu Sekhar
Liquidator
M/s VIBHA AGRO TECH LIMITED
Date: 26.05.2026 Regd. No: IBBI/PA-003/PA-ICAI-N-00233/2019-2020/12773
Place: Hyderabad AFA Valid till 31.12.2026

GE VERNOVA T&D INDIA LIMITED
(Formerly known as GE T&D India Limited)
(CIN: L31102DL1957PLC193993)
Registered Office: A-18, First Floor, Okhla Industrial Area, Phase II, New Delhi-110020 | Tel No. : +91 120 5021500
Email id: secretarial.compliance@gevernova.com
Website: https://www.gevernova.com/regions/asia/in/gevernova-t-d-india

NOTICE TO SHAREHOLDERS
Transfer of equity shares of the Company to Investor Education and Protection Fund (IEPF)

NOTICE is hereby given to the shareholders of GE Vernova T&D India Limited (Formerly known as GE T&D India Limited) ("the Company") that pursuant to Section 124(6) of the Companies Act, 2013 ("the Act") and the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time (hereinafter called "the Rules"), all shares in respect of which dividend has not been paid or claimed for seven (7) consecutive years or more, by any shareholder(s) shall liable to be transferred by the Company to the demat account of the Investor Education and Protection Fund Authority ("IEPF Authority").

In pursuance to the Rules, the Company has sent intimation to all the shareholders at the latest available address who have not claimed/encashed final dividend for the financial year ended 31st March, 2019 onwards and whose shares are liable to be transferred to IEPF Authority.

Complete details of such shareholders including their names, folio number or DP ID, Client ID and the number of share(s) due for transfer are also available on the website of the company https://www.gevernova.com/regions/asia/in/gevernova-t-d-india.

Shareholder(s) are requested to verify details of their share(s) liable to be transferred to the IEPF Authority.

Notice is further given to all such shareholder(s) to forward the requisite documents to the Registrars & Share Transfer Agent, M/s. MUFUG Intime India Private Limited (Formerly known as Link Intime India Private Limited), Unit: GE Vernova T&D India Limited, Rasoi Court, 5th Floor, 20 Sir R N Mukherjee Road, Kolkata-700001, Tel No: 033-69066200. E-mail: investor.helpdesk@in.mpmis.mufug.com latest by August 17, 2026 for claiming the unpaid/unclaimed dividend for the year ended March 31, 2019 and onwards so that the shares will not be transferred to IEPF Authority.

In the event, no valid claim is received from such Shareholders, the Company will transfer the shares to the IEPF Authority in terms of the aforesaid Rules.

Shareholder(s) can claim back the share(s) so transferred as well as unclaimed dividends and corporate benefits accruing on such shares, if any, from the IEPF Authority by following the process prescribed in the Rules. No claim shall lie against the Company with respect to the unclaimed dividends and share(s) transferred to the IEPF pursuant to the Rules.

In case shareholder(s) have any query on the subject matter and the Rules, they may contact Company's Registrars & Share Transfer Agent, M/s. MUFUG Intime India Private Limited (Formerly known as Link Intime India Private Limited), Rasoi Court, 5th Floor, 20 Sir R N Mukherjee Road, Kolkata-700001, Tel No. 033-69066200. E-mail: investor.helpdesk@in.mpmis.mufug.com.

For GE Vernova T&D India Limited
(Formerly known as GE T&D India Limited)

Place: Noida
Date: May 25, 2026
Shweta Mehta
Company Secretary

HINDUSTHAN TEA & TRADING COMPANY LIMITED
CIN: L51226WB1954PLC022034;
Registered Office: 5, J.B.S. Halden Avenue, 1st Floor, Silver Arcade, Kolkata- 700105; Telefax: 2251-7051 / 7054 / 7055;
E-mail: hema.aditi@rediffmail.com; Website: www.hindusthantea.com

RESULT OF POSTAL BALLOT

Pursuant to the provisions of Section 110 of the Companies Act, 2013 read with the Companies (Management & Administration) Rules, 2014, as amended, the approval of the Shareholders was sought for Voluntary Delisting of Equity Shares of the Company from the Calcutta Stock Exchange Limited i.e., the stock Stock Exchange where the equity shares of the Company are presently listed, in terms of Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 as amended (hereinafter called the "Delisting Regulations"), as specified in the Postal Ballot Notice dated April 16, 2026 read with Special Resolution and Explanatory Statement attached thereto.

Mr. Sailesh Mehta, Chief Financial Officer of the Company, has announced the results of the Postal Ballot on the basis of the Scrutinizer Report dated Friday, May 22, 2026 submitted by Mr. Alok Purohit, Proprietor of M/s. Alok Purohit & Associates, Peer Reviewed Practicing Company Secretary, Membership No.: A48734, C.P. No.: 21797, appointed in accordance with the provisions of the Companies Act, 2013 and the rules made thereunder. The following result of the e-voting was announced at the Registered Office of the Company.

Summary of the Postal Ballot votes received is given below:

Sl. No.	Votes casted	By Physical Ballot	By Electronic Voting	Total No. of Valid Votes	% of votes polled on outstanding shares
1.	Favour	0	1,59,200	1,59,200	64.98
2.	Against	0	0	0	0.00
	Total	0	1,59,200	1,59,200	64.98

Resolution required: (Ordinary/Special) Special Resolution for Delisting of Equity Shares from the Calcutta Stock Exchange Limited

Category	No. of shares held	Mode of voting	No. of votes polled	% of votes polled on outstanding shares	No. of votes in favour	No. of votes against	% of votes in favour on votes polled	% of votes against on votes polled
Promoter and Promoter Group	29,400	E-voting Physical Ballot	29,400	100.00	0	0	0.00	0.00
Sub Total (A)	29,400		29,400	100.00	29,400	0	100.00	0.00
Public-Institutions	0	E-voting Physical Ballot	0	0.00	0	0	0.00	0.00
Sub Total (B)	0		0	0.00	0	0	0.00	0.00
Public shareholders	2,15,600	E-voting Physical Ballot	1,29,800	60.20	1,29,800	0	100.00	0.00
Sub Total (C)	2,15,600		1,29,800	60.20	1,29,800	0	100.00	0.00
Total	2,45,000		1,59,200	64.98	1,59,200	0	100.00	0.00

NOTE:

- The terms "Public Shareholders" and "Promoters" have the same meaning as assigned to them under the Delisting Regulations.
- The total valid votes casted by the Public Shareholders in favor of the proposed resolution are more than two times of the valid votes casted by the Public shareholders as required under Delisting Regulations.

Accordingly, the Special Resolution as set out in the Postal Ballot Notice dated April 16, 2026 was declared as approved and passed with requisite majority as required under Regulation 11(4) of the Delisting Regulations.

By Order of the Board
For Hindusthan Tea & Trading Company Limited
Sd/-
Sailesh Mehta
Chief Financial Officer

Date: 26.05.2026
Place: Kolkata

GODAVARI BIOREFINERIES LIMITED
CIN: L67120MH1956PLC009707
Regd. Off. : Somaiya Bhavan, 45/47, M G Road, Fort, Mumbai - 400001 Website: www.godavari-biorefineries.com, Email: investors@somaiya.com, Tel.: 022-61702100

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Notice is hereby given that Godavari Biorefineries Limited ("the Company") is seeking approval of the Equity shareholders ("Members") of the Company by way of postal ballot through remote e-voting on the following resolutions: -

Type of Resolution	Description of Resolution
Special	Re-appointment of Mr Nitin Mehta (DIN: 09174633) as an Independent Director
Special	Re-appointment of Dr Sangeeta Srivastava (DIN 00480462) as a Whole Time Director, designated as an Executive Director

The postal ballot notice (Notice) is available on the website of the Company at www.godavari-biorefineries.com, the website of the National Securities Depository Limited (NSDL) at www.evoting.nsdl.com and on the website of the Stock Exchanges, i.e. BSE Limited (BSE) at www.bseindia.com and National Stock Exchange of India Limited (NSE) at www.nseindia.com

In compliance with the provisions of the Companies Act, 2013 and the General Circular No. 14/2020 dated 8th April, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard, the latest being 3/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (collectively called MCA Circular) and Regulation 44 of the Securities and Exchange Board of India (Listing Obligation and Disclosures Requirement) Regulation, 2015, the Company has sent the postal ballot notice on 25th May, 2026 ONLY through electronic mode to those members whose emails address are registered with the Registrar and Transfer Agent / Depositories/ Company and whose name are recorded in the Register of members/ List of beneficial Owners as received by the Company from Depositors/MUFUG Intime India Private Limited, the Company's Registrar and Transfer Agent (RTA), as on 15th May, 2026 (Cut-off date). Accordingly, physical copy of the Notice along with the Postal Ballot Form and a pre-paid business reply envelope has not been sent to the members for this Postal Ballot. The Company completed the dispatch of the said notice on May 25, 2026.

The Company has engaged the services of NSDL to provide remote e-voting facilities to its members. The remote e-voting period commences on Friday, 29th May, 2026, 2026, from 9.00 am (IST) and ends on Sunday, 28th June, 2026, at 5.00 pm (IST). The e-voting module shall be disabled by the NSDL thereafter. The voting rights of the members shall be in proportion to the equity share held by them in the paid-up equity share capital of the Company as on the cut-off date. Once the vote on the resolution is cast, the member will not be able to change it subsequently. Please note that communication of assent or dissent of the members would only take place through the remote e-voting system. Only those members whose names are recorded in the Register of Members / List of Beneficial Owners maintained by the Depositories as on the cut-off date will be entitled to cast their votes by remote e-voting.

To facilitate members to receive this notice electronically, the Company has made arrangements with RTA for the registration of email addresses in terms of the MCA circulars. Members who have not registered their email addresses with their depositories may register the same with RTA on or before 5.00 PM on 19th June, 2026, basis which the NSDL will provide the members with a copy of the Notice. The procedure for regular e-mail addresses with RTA and the procedure for remote e-voting are provided in the Notice.

The Board of Directors of the Company has appointed Mr Tushar Shridharani (FCS 2690, CP No. 2190) of M/s. Tushar Shridharani and Associates LLP, Practising Company Secretaries, as the scrutinizer to scrutinise the postal ballot process in a fair and transparent manner.

The scrutinizer will submit his report to the Chairman of the Company, or any other person as authorised by the Board, after scrutiny of the vote cast on the result of the postal ballot within two working days of the conclusion of the e-voting conducted by postal ballot. The scrutinizer's decision on the validity of the votes cast will be final. The result of the voting conducted by postal ballot, along with the Scrutinizer's Report, will be made available on the website of the Company and the website of the NSDL, and intimated to the BSE and NSE where the securities of the Company are listed within two working days of the conclusion of the e-voting for postal ballot. Additionally, the results will also be placed on the notice board of the Registered Office of the Company.

In case of any queries, Members may write to the Company at investors@somaiya.com. The Members can also refer to the FAQ for shareholders and e-voting user manual for shareholders available at the download section of www.evoting.nsdl.com or call in toll-free number 022-48867000 or by sending a request to evoting@nsdl.com

For Godavari Biorefineries Limited
Sd/-
Samir Somaiya
Chairman and Managing Director
(DIN 00295458)

Place : Mumbai
Date : 26th May, 2026

RAS RESORTS AND APART HOTELS LIMITED
(CIN: L45200MH1985PLC035044)
Rosewood Chamber 99/C Tulsiwadi Tardoo, Mumbai Maharashtra, India 400034
Website: https://www.rrahl.com/ | Email: companysecretary@rasresorts.com

NOTICE OF POSTAL BALLOT

Notice is hereby given pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Companies Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or enactment thereof for the time being in force) ("the Rules"), in relation issued by the Institute of Company Secretaries of India and all other applicable rules framed under the Companies Act, Regulation 11 and other applicable provisions of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 ("Delisting Regulations"), the applicable regulations of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standards on General Meetings issued by the Institute of Company Secretaries of India ("SS-2"), each as amended, and in accordance with the requirements prescribed by the Ministry of Corporate Affairs ("MCA") for holding general meetings/conducting postal ballot process through e-voting vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, and subsequent circulars issued in this regard the latest being 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs, Government of India, (collectively referred to as the "MCA Circulars"), and other applicable provisions, if any, including any statutory modification(s), amendment(s) or re-enactment(s) thereof for the time being in force and as may be enacted hereinafter, ("Notice") to the members of **RAS RESORTS AND APART HOTELS LIMITED** ("Company"), to consider and if thought fit to pass the resolution for voluntary delisting of Equity Shares having face value of Rs. 10/- (Rupees Ten only) each ("equity shares") of Ras Resorts And Apart Hotels Limited from BSE Limited, where presently the equity shares of the company are listed, in accordance with the Securities and Exchange Board of India (Delisting of Equity Shares), Regulations 2021 as a Special Resolution, by way of a postal ballot through remote e-voting process only.

In accordance with the MCA Circulars, the notice of postal ballot along with the explanatory statement ("Postal Ballot Notice") has been sent via electronic mode on Monday, May 25, 2026, to all those Members whose names appear in the Register of Members/List of Beneficial Owners as on Friday, May 22, 2026 ("Cut-off Date") and whose e-mail address are registered with the Company/Depositories.

The Postal Ballot Notice can also be accessed on the website of the Company at https://www.rrahl.com/, websites of the Stock Exchange i.e. BSE Limited ("BSE") at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

In accordance with the provisions of the MCA Circulars, the Members can vote only through the Remote E-voting process. Accordingly, the Company has engaged the services of NSDL for providing e-voting facility to the Members to cast their votes electronically. Further, physical copy of the Postal Ballot Notice along with Postal Ballot forms and pre-paid business envelope is not being sent to Members.

Members may refer to the detailed procedure and instructions for Remote E-voting provided as part of the Postal Ballot Notice. The e-voting period is as follows:

Commencement of Remote E-voting	Tuesday, May 26, 2026 from 9:00 a.m. (IST)
Conclusion of Remote E-voting	Wednesday, June 24, 2026 at 5:00 p.m. (IST)

Members are requested to note that Remote E-voting shall not be allowed beyond 5:00 p.m. (IST) on Wednesday, June 24, 2026 and the facility shall be disabled by NSDL thereafter. Once the vote on a resolution is cast by a Member, the Member shall not be allowed to change it subsequently.

A person whose name appears in the Register of Members/List of Beneficial Owners as on the Cut-Off Date shall be entitled to avail the facility of Remote E-voting and vote electronically. Voting Rights shall be reckoned on the paid-up value of equity shares registered in the name of the Members as on the Cut-off Date. A person who is not a Member as on the Cut-off Date should treat the Postal Ballot Notice for information purposes only.

Members who have not registered their email address are requested to register the same in respect of shares held in demat mode with the concerned Depository Participant and in respect of shares held in physical mode, by writing to M/s Satellite Corporate Services Pvt. Ltd, the Registrar and Transfer Agent of the Company, by post to A 106 & 107, Dattani Plaza, East West Compound, Andheri - Kurla Rd, Safed Pool, Saki Naka, Mumbai, 400072 or email to service@satellitecorporate.com.

Instructions on the process of Remote E-voting are provided as part of the Postal Ballot Notice.

Pursuant to Rule 22(5) of the Rules, the Board of Directors of the Company has appointed M/s. Jigyasa Ved (F6488) or failing her Ms. Urvasi Pandya (F11797) of Parikh & Associates, Practicing Company Secretaries as the scrutinizer to conduct the Postal Ballot e-voting process in a fair and transparent manner and they have communicated their willingness to be appointed and will be available for the said purpose.

The Scrutinizer will submit the report to the Chairman and/or to the Company Secretary after the completion of scrutiny, and the result of the voting by postal ballot through the Remote E-voting process will be announced by the Chairman and/or to the Company Secretary authorised by her and will also be displayed on the website of the Company at https://www.rrahl.com/, besides being communicated to the Stock Exchanges, Depositories and the Registrar and Share Transfer Agent.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022- 4886 7000 or send a request to evoting@nsdl.com.

For RAS RESORTS AND APART HOTELS LIMITED
Sd/-
VISHAMBER SHEWAKRAMANI
Managing Director
DIN: 00021163

Date: May 26, 2026
Place: Mumbai

SACHEEROME LIMITED
CIN: L74899DL1992PLC049258
Registered Office: Y-4 Okhla Industrial Area Ph-II, New Delhi-110020
Website: www.sacheerome.com, E-mail: secretarial@sacheerome.com, Tel.: 011-47311111

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE HALF YEAR AND FINANCIAL YEAR ENDED 31 MARCH 2026
(Pursuant to Regulation 47(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015) (₹ in Lakhs except EPS)

Sl. No.	Particulars	Half Year Ended 31.03.2026 (Audited)	Year Ended 31.03.2026 (Audited)	Year Ended 31.03.2025 (Audited)
1	Total Income from Operations	7,806.30	15,628.56	10,858.45
2	Net Profit/(Loss) before Tax and Exceptional Items	1,809.51	3,808.56	2,142.00
3	Net Profit/(Loss) before Tax after Exceptional Items	1,809.51	3,808.56	2,142.00
4	Net Profit/(Loss) after Tax	1,350.43	2,844.11	1,598.11
5	Total Comprehensive Income	1,350.43	2,844.11	1,598.11
6	Paid-up Equity Share Capital	2,237.28	2,237.28	1,633.20
7	Reserves (excluding Revaluation Reserve)		12,605.12	4,559.59
8	Earnings Per Share (Face Value Rs. 10/- each) Basic & Diluted	6.04	13.43	9.79

Note:

- The above is an extract of the detailed Audited Financial Results for the half year and financial year ended 31 March 2026 filed with the Stock Exchange pursuant to Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The full format of the Audited Financial Results is available on the website of the Stock Exchange at www.nseindia.com and on the website of the Company at www.sacheerome.com.
- The above Audited Financial Results were reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 25.05.2026.
- The Statutory Auditors have expressed an **Unmodified Opinion** on the aforesaid Audited Financial Results.

FOR SACHEEROME LIMITED
Sd/-
MANOJ ARORA
CHAIRMAN & MANAGING DIRECTOR
DIN: 01811530

DATE: 25.05.2026
PLACE: NEW DELHI

PSP Projects Limited
CIN: L45201GJ2008PLC054868
Regd. Office: "PSP House", Opp. Celesta Courtyard, Regd. Office: Vikramnagar Colony, Iscon-Ambli Road, Ahmedabad, Gujarat- 380058
Opp. lane of Vikramnagar Colony, Iscon-Ambli Road, Ahmedabad, Gujarat- 380058
Website: www.pspprojects.com, Email: grievance@pspprojects.com

18th Annual General Meeting

The Eighteenth (18th) Annual General Meeting ("AGM") of the members of the Company will be held through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") on **Saturday, June 27, 2026 at 11:00 A.M. IST**, in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015, read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI") to transact the business set out in the Notice convening the 18th AGM. Members participating through the VC/OAVM facility will be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013 ("the Act").

Electronic copy of the Notice of the 18th AGM and the Annual Report for the Financial Year 2025-26 will be sent by email to all those members of the Company whose e-mail addresses are registered with the Company/Depository Participant(s). A letter containing the web link including the exact path, for accessing Annual Report for the FY 2025-26 will be sent at the registered address of the shareholders whose e-mail address are not registered. The Annual Report will also be available on the Company's website at www.pspprojects.com and on the website of the Stock Exchanges i.e. BSE Limited ("BSE") and National Stock Exchange of India Limited

Ashish.Chauhan@timesofindia.com

For 12 years, Hemant Modi kept performing without a pause. What he did on camera not only paid his bills, it also kept him out of jail. From Ahmedabad's stages to Mumbai's film sets, he had a dozen names. Spandan Kumar one day. Spandan Modi the next. Twinkle Dave, when he wanted to sound like a star. He chased auditions, sent portfolios to producers, took any role anyone would give him.

What none knew was that Hemant Modi was a murder convict who had in 2014 walked out of prison on a 30-day parole and never returned. Since then, the parole jumper is said to have acted in six Hindi films, one South Indian production, 10 Gujarati films, 27 TV commercials,

How this murder convict hid for 12 yrs on silver screen

Hemant Modi was arrested last week from Ahmedabad. He'd jumped parole in 2014 and spent over a decade acting in everything from commercials to films starring Amitabh Bachchan, Aamir Khan, Ranveer Singh



THE MANY FACES OF HEMANT MODI: Modi used multiple aliases and acted in several big ticket films

26 stage dramas, more than 3,000 stage shows, and 14 short films. He ran a YouTube channel, Amadvadi Uncle, on which he uploaded audition videos. He even put up performance clips on Instagram.

Playing Innocent

Police also got a taste of his acting chops, when they finally turned up to arrest Modi from a rented house in Ahmedabad's Gheekanta area on May 20. The 54-year-old, cops say, nearly convinced them that they had got the wrong man.

"When we approached him, he behaved like a law-abiding citizen, politely objecting to his arrest in a manner that even had us confused for some time. He spoke calmly and confidently, there was no panic in him. We wondered whether we were arresting the wrong person," said a senior police officer.

Modi ended up in jail over a 2005 dispute involving neighbours that was related to a staircase

and common passage in Naroda's Parshwanath Township. When an argument took a violent turn, Narendra alias Nanno Kamble, was attacked with swords, iron pipes and baseball bats. Modi and six others were found guilty for the killing in 2008 and sentenced to life imprisonment. Two years later, Modi's marriage ended.

He was lodged in Sabarmati Central Jail. But after he reportedly witnessed the murder of gangster Chetan Patel alias Chetan Battery during a gang war inside prison in 2005, authorities moved him to Mehsana jail to ensure his safety. In July 2014, Gujarat HC granted him 30 days' parole, after which he disappeared — but not in the way one would have expected.

"If a murder convict jumps parole, one naturally assumes he will go underground and avoid being seen in public. But this man chose the film industry," said a senior officer. "He was openly giving auditions, acting in films, attending events and uploading his

videos online." Police now admit that years of inaction played a role in Modi remaining free. Sources said that his name did not appear on the list of 1,115 parole absconders uploaded by Gujarat Police on the National Prison Portal.

Sources claimed that it was a tip-off from a close relative regarding Modi's stay in Ahmedabad that eventually led crime branch teams to a house near Gheekanta metro station. Officers spent nearly a month confirming his identity before moving in for the arrest.

Committed To His Craft

According to crime branch officials, Modi had been involved in theatre since college days, between 1998 and 2001. He took the stage name 'Spandan Modi' during this phase. Theatre, however, failed to provide financial stability and he took up law. While in jail, he cleared the judicial magistrate first class exam in 2008. Cops are now probing whether he appeared as an advocate in court while he was absconding.

After jumping parole, Modi first turned up in north Gujarat's Patan. For the next two years, he made a living by acting in awareness skits, street plays, and govt campaigns on vaccination, hygiene and sanitation. "From vaccination to cleanliness drives, he performed in several awareness skits in north Gujarat," said an officer. "At the same time, he was desperately trying to get proper acting assignments."

His efforts eventually paid off. Between 2016 and 2017, Modi began appearing in Gujarati films and videos of popular Gujarati singers, mostly in devotional and religious roles. Since he already knew people in the drama circuit, securing small assignments was

“If a murder convict jumps parole, one naturally assumes he will go underground and avoid being seen in public. But this man chose the film industry. He was openly giving auditions, acting in films, and uploading his videos online — SR POLICE OFFICER

not difficult. "He had theatre experience, people saw him only as an actor," said an investigator.

What's remarkable was how he could change identities repeatedly. The aliases police have identified include Spandan Modi, Spandan Joshi, Spandan Vyas, Hemang Modi, Hemang Vyas, Hemang Vaishnav, Hemang Kumar and Spandan Kumar. Cops suspect he switched names to match the caste or community of whoever was hiring him, slipping into whatever identity felt apt. "Identity became like a costume change for him," a cop said.

A theatre personality from Ahmedabad, who has known Modi since the late 1990s, recalled

remember him as a man who never stopped talking about making it. "He used to motivate others by narrating how he'd struggled and eventually got opportunities," said an actor who knew him during that period. "Nobody imagined that he was an absconder."

As he chased acting opportunities, police said that Modi survived by taking up clerical work and odd jobs. Sleuths say he sent his portfolio to about 200 directors, producers and production houses in Bollywood and South India. Whatever role he received, no matter how small, he accepted enthusiastically. "He was happy even with minor character roles as he wanted only to act," said an

di insists there was nothing suspicious about Modi's conduct. "He moved around openly and confidently. Nobody felt he was hiding something."

The same impression came from Bhavesh Bhanu, a casting director in Ahmedabad, who worked with Modi for a character role in a film. "Nothing about his approach seemed off to me," Bhanu said. "He never behaved like someone trying to conceal his identity." Bhanu, however, said that Modi had asked for his payment to be routed through someone else's bank account, claiming his own wasn't working. That's the only factor that could arouse suspicion, Bhanu says, looking back.

“He (Hemant Modi) said he spent many years in jail and was released on parole, but I never knew he was a murder convict... He used to share emotional stories from his time in jail and wanted to make a film based on his experiences

—KARTAVYA SHAH | DIRECTOR

officer. That passion for acting is something almost everyone who encountered Modi noticed.

Perfect Image

The portrait of Modi one pieces together from the descriptions of those who knew him is the kind he seemed to have consciously worked to create — "polite", "sincere", "hardworking".

Actor, singer and music director Nisarg Trivedi said he knew Modi from college days, when the latter was deeply involved in drama. "He came across as polite and warm back then," Trivedi recalls. Years later, Modi approached Trivedi for work, saying he had been released from jail. "He told me his jail term was over and asked for work. Since he was talented, I recommended him for some assignments," Trive-

Director Kartavya Shah, who cast Modi in '53 Mu Panu' and earlier worked with him in a stage drama titled, 'Sasraji Nu Sursuriyu', described him as "deeply affected by prison life". "He had told me that he spent many years in jail and was released on parole, but I never knew he was a murder convict or a parole jumper," Shah said. "He used to share emotional stories from his time in jail and even wanted to make a film based on those experiences."

According to Shah, nobody from the theatre or film fraternity knew the full extent of Modi's criminal background. "To us, he was just another actor trying to rebuild his life after struggle," he said. Another Ahmedabad theatre personality remembers Modi as someone desperately chasing work. "He used to send portfolios and audition videos very frequently and worked as if there was no tomorrow."

To the cops, he was a fugitive who manipulated identities and escaped justice for more than a decade. To the theatre community, he was the man who lived for the next part. He had been both for so long, it is not clear he himself could have told them apart.

BENGALURU NORTH CITY CORPORATION
Office of the Executive Engineer, Electrical Division,
BNCC, Bellary Main Road, Byatarayanapura, Bengaluru - 560092.

No: BNCC/EE/ELE/TN/GN/01/2026-27

Date: 25-05-2026

SHORT TERM TENDER NOTIFICATION
(Two Cover System) (Through GOK KPP Portal only)

The Executive Engineer, Electrical Division, BNCC, Bengaluru invites Tenders from eligible Contractors registered in BBMP / GBA / KPWD / CPWD / Railway / MES / National Highway or any Other equivalent Central / State Government Organizations for the work detailed below.

Sl. No.	Name of the Work
1	Upgradation of Street Lighting System by Replacing Damaged Poles, Panel Boards, Control Switches and Installation of New Poles at Dark Stretches of Dasarahalli Zone in Ward No. 15 to 25. Estimated Amount (Rs. in Lakhs): 211.89, EMD Amount (in Rs.): 3,17,850/-

Calendar of Events: 1) Tender Document may be Downloaded from the GOK Karnataka Public Procurement Portal Website: <https://kppp.karnataka.gov.in> from 26-05-2026. 2) Bids must be Submitted online through GOK Karnataka Public Procurement Portal on or before 16.00 Hours on 09-06-2026. 3) Date of Opening of Technical Bids on 10-06-2026 at 16.00 Hours. 4) Date of Opening of Financial Bids on 11-06-2026 at 16.00 Hours. Further details can be had from the above office.

Sd/- Executive Engineer,
Electrical Division, BNCC.

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. VIBHA AGRO TECH LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Vibha Agro Tech Limited
2.	Date of incorporation of corporate debtor	10 th May 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Hyderabad.
4.	Corporate Identity No. of corporate debtor	U24110TG1995PLC029318
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 501, A & B Subhan Sirisampada, No. 6-3-1090/A/1 (Plot No. 12), Telangana Road, Somajiguda, Hyderabad - 500082
6.	Date of closure of Insolvency Resolution Process	22.05.2026
7.	Liquidation commencement date of corporate debtor	22.05.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Dantu Indu Sekhar IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
9.	Address and e-mail of the liquidator, as registered with the Board	29-1401/6/1, Plot No 253, Road No 2 (West), Deen Dayal Nagar Ramakrishna Puram, Neredmet, Hyderabad, Telangana -500056. E-Mail: indu.sekhar@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500033, Telangana. E-Mail: cjrpbvibha@gmail.com
11.	Last date for submission of claims	21.06.2026 (30 Days from the Liquidation Commencement Date)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of liquidation of **M/s. Vibha Agro Tech Limited** on 22.05.2026 under section 33 of the IBC, 2016.

The stakeholders of **M/s Vibha Agro Tech Limited** are hereby called upon to submit their claims or update their claims submitted during the CIRP with proof on or before **21.06.2026** to the liquidator at the address mentioned against item No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Claim forms can be downloaded from <https://ibbi.gov.in/home/downloads> under liquidation process forms download section

Dantu Indu Sekhar
Liquidator

M/s VIBHA AGRO TECH LIMITED
Date: 26.05.2026
Place: Hyderabad

Regd. No: IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
AFA Valid till 31.12.2026

‘Every youth of India inspires me’

► **From P 1**

The bench led by CJI Surya Kant heard Goswami briefly and brushed aside the issue by advising him – “Don’t take it so sentimentally”.

On May 16, the CJI had said he had used the term cockroach to express his anguish over some people, with ulterior motives, practising as advocates without having a law degree or with fake law degree and similar people doubling up as media and social media activists.

The PIL petitioner alleged that the founder of CJP is selectively quoting the CJI’s courtroom observations and converting it into digitally marketable contents with a political colour to make it to go viral on social media.

The PIL said since the live telecast of courtroom proceedings commenced after Covid pandemic, the clips of court proceedings are increasingly converted into “viral spectacles detached from procedural context and constitutional seriousness” in the digital ecosystems “governed by outrage algorithms, trolling culture, meme warfare, emotional mobilisation and monetised virality”. It said that such on-line behaviour and machinations pose the threat of “organised digital humiliation” to the constitutional post holders and institutions in an attempt to harm their dignity and the faith reposed in them by the public.

On May 16, the CJI, in a statement, had said, “I am pained to read how a section of the media has misquoted my oral observations made during the hearing of a frivolous case yesterday. What I had specifically criticised were those who have entered professions like the Bar (legal profession) with the aid of fake and bogus degrees.”

“It is totally baseless to suggest that I criticised the youth of our nation. Not only am I proud of our present and future human resource, but every youth of India inspires me,” the CJI had said.

Pollution from Pb, Hry, Delhi reaching western & central ranges: Study

► **From P 1**

Bose Institute further pointed out that the “persistent emissions from thermal power plants, rural biomass burning, and urban solid waste burning have limited reductions in carbon pollution despite the programme”. The study is a comprehensive long-term (2000-24) assessment of PM pollution trends across this region, tracing shifts in pollution levels, sources, and hotspots across three decades.

Noting how the Indo-Gangetic Plain (IGP) pollution is now reaching the Himalayas, the study flagged that the emissions from the plain are now directly affecting aerosol (suspended microscopic solid or liquid particles such as dust, soot and chemical droplets in the atmosphere) loading across the Himalayas. It said pollution from Punjab, Haryana, and Delhi is reaching the western and central ranges whereas the emissions from Bihar and West Bengal are influencing the eastern Himalayas.

“The Himalayas are not insulated from IGP pollution. Our trajectory analysis shows that what is emitted in Punjab or Bihar does not stay there — it travels into the mountains. These are ecologically and climatically sensitive zones, and they are currently outside the scope of any structured clean air intervention in India,” said Soumen Raul, primary researcher at the Bose Institute.

Assessing the effectiveness of interventions under NCAP, the study noted that Bihar, West Bengal, and Assam showed “measurable improvements” in overall PM levels in the post-NCAP period but pollution from biomass burning has not declined significantly in any of these states, and they continue to be hotspots for carbonaceous aerosols.

ANDHRA PRADESH MARITIME BOARD

Andhra Pradesh Maritime Board invites Expression of Interest (EOI) for the work of ‘Appointment of Technical Consultancy Firm for preparation of the Detailed Project Report (DPR) for the development of Dugarajapatnam port-cum-shipbuilding-cum-ship repair cluster - NUSHIP-AP Ltd’

The above Expression of Interest (EOI) can be downloaded from the website <https://apmaritime.in/> from 26.05.2026 and further details can be had from the Superintending Engineer (Marine), APMB, Kakinada, contact: 9154976062.

Sd/- **Chief Executive Officer,**
APMB, Kakinada

DIPR No.511/PP/CL/ADVT/1/1/2021-22 Dt:25/05/2026

MUNICIPAL CORPORATION CHANDIGARH

INVITATION FOR EXPRESSION OF INTEREST (EOI) for Construction, Operation and Maintenance of Weigh Bridge in Transport Area, Sector 26 Chandigarh

Municipal Corporation Chandigarh intends to invite Business proposal from Individuals, firm, companies, NGO's etc. Construction, Operation and Maintenance of Weigh Bridge in Transport Area, Sector 26, Chandigarh for initially period of 10 years, extendable 5 years on mutual consent of both parties.

The details with regards to the project can be downloaded from the website of Municipal Corporation, Chandigarh i.e <http://mcchandigarh.gov.in>

The interested parties shall submit their detailed proposal on or before **01.06.2026 by 3:00 PM** at below mentioned address. Municipal Corporation Chandigarh reserves the right to annul the EOI process at any time without assigning any reason thereof.

Executive Engineer
Roads Division No. 2, Municipal Corporation Chandigarh
Room No. 304, New Deluxe Building, Sector 17, Chandigarh
Mobile No. 9872511146

Telangana Tourism Development Corporation Ltd
“Tourism House” # 3-5-891, Himayyannagar, Hyderabad-29
Tel: 040-23262151 to 57 Fax: 040-23261801

No: TGTDC/WF/01/Tender/2026 Dated: 25.05.2026

TENDER NOTIFICATION

Telangana Tourism Development Corporation (TGTDC) invites bids from eligible entities for

- Design, Engineering, Construction, Fabrication, Supply, Transportation, Installation, Testing, Commissioning and Delivery of Floating Restaurant, Boats and Jetties of different sizes and capacities for use at various water bodies in Telangana State.
- Supply of Life Jackets/Personal Floatation Devices (PFDs)/Life Buoys at Corporate Office, TGTDC Ltd., Hyderabad, Telangana State.
- Expression of Interest (EOI) for employment of Naval Architects.

Bids can be downloaded from Dated: 27.05.2026.

Further information can be obtained through e-procurement platform <https://www.tender.telangana.gov.in>

Sd/-
R.O. No. : 3011-PP/CL/ADVT/2026-27 **General Manager (Water Fleet)**

LUCKNOW MUNICIPAL CORPORATION

3, Triloknath Marg, Lalbagh, Lucknow. E-tender Portal: <https://etender.up.nic.in>

Invites
NOTICE FOR INVITING TENDER

Request for Proposal for Selection of Firm / Company for Supply, Installation, Testing & Commissioning of MRF (Material Recovery Facility) Machines at various MRF Centres within Lucknow Municipal Corporation area as per Specifications.

Lucknow Municipal Corporation hereby invites bid from experienced Companies/ Firms for Supply, Installation, Testing & Commissioning of MRF (Material Recovery Facility) Machines at various MRF Centres within Lucknow Municipal Corporation area as per Specifications. The Tender document can be downloaded from the UP-Government NIC e-tender website i.e., <https://etender.up.nic.in> as per below given time schedule:

RFP Ref. No.	D/223/EE26	Date: 25/05/2026
RFP Download Start Date	Date: 26/05/2026	
Pre-Bid Date, Time and Place	Date: 03/06/2026 at SBM Hall, Lucknow Municipal Corporation, Near FUN Republic Mall. Time: 12:00PM	
Bidder can send their pre-bid queries on	Interested bidder must send their queries at envengnniko@gmail.com latest by 12:00 pm on 04/06/2026.	
RFP Last Date of Submission	Date: 15/06/2026 Time: 05.00 PM	
Technical bid Opening Date	Date: 15/06/2026 Time: 06.00 PM	
Tender Fee	INR 25,000.00+18% GST (Rupees Twenty Five Thousand only plus GST 18%)	
Earnest Money Deposit	Rs. 6,00,000.00 (Rupees Six Lakh only)	
Any RFP received post the scheduled deadline or without EMD, shall be rejected.		
Environment Engineer Lucknow Municipal Corporation		

Affidavits on action taken shall be filed in 3 days: SC to NTA

► **From P 1**

In this regard, we also direct Dr K Radhakrishnan, the chairman of the committee, to file an affidavit indicating the steps taken to ensure implementation of the directions given by the high-level committee of experts that has given its report/recommendations in the month of Oct 2024. These affidavits shall be filed within three days from today,” the bench added.

The petitioners sought various directions, including to strengthen NTA, give it statutory backing and prevent it from outsourcing work. United Doctors Front, represented by advocates Charu Mathur and Ritu Reniwal, sought direction either to replace or fundamentally restructure the present NTA. It also urged that the fresh NEET-UG 2026 be conducted under judicial supervision.

Recurring paper leaks violate Articles 14 and 21 of the Constitution of over 22 lakh medical aspirants and its merit-based selection, UDF said. It said NTA, being a society registered under the Societies Registration Act of 1860, should be restructured to make it accountable to the people of the country.

AXIS BANK LTD.

Branch Address : Axis Bank Ltd., 3rd Floor, Gigaplex, NPC-1, MIDC, Airoli Knowledge Park, Mugslan Road, Airoli, Navi Mumbai - 400708. Ellisbridge, Ahmedabad - 380006.

DEMAND NOTICE

Registered Office: Axis Bank Ltd., "Trishul", 3rd Floor, Opp. Samartheswar Temple, Near Law Garden,

[Under S. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI ACT) Read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002]]

The accounts of the following borrowers with **Axis Bank Ltd.** has been classified as NPA, the Bank issued notice under S. 13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of notice on last known address of below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors, this public notice is being published for information of all concerned.

The below mentioned Borrowers / Co-borrowers / Mortgagors / Guarantors are called upon to pay to Axis Bank Ltd. within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for borrower's obligation under the said agreements, the respective assets shown against the name have been charged to Axis Bank Ltd. If the concerned Borrowers / Co-borrowers / Mortgagors / Guarantors fails to make payment to Axis Bank Ltd. as aforesaid, then the Axis Bank Ltd. shall be entitled to exercise all or any of the rights mentioned under S 13(4) of the Act and the applicable Rules entirely at the risk of concerned Borrowers / Co-borrowers / Mortgagors / Guarantors as to cost and consequences. In terms of provisions mentioned in sub-section 13 of sec.13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent of our Bank.

As per the provision of the aforesaid act, Borrower / Guarantor are prohibited from transferring the above said assets, in any manner, whether by way of sale, lease etc. Any contravention of the said provisions will render the concerned person liable for punishment and /or penalty in accordance with SARFAESI Act. For more details the unserved written notices may be collected from the undersigned.

Sr. No.	Name & Address of The Borrower / Co-Borrower & Type of Loan	Outstanding Amount in Rs.
1	Borrower : Keshav Shalik Kadu, Co-borrower : Mrs Nirmla Kadu Both at : House No. 1208, Sector No. 27, Ranjanpada, Kharghar, Navi Mumbai - 410210, Loan A/c No. - LPR*861*1721746 Date of NPA : 10/04/2026 Demand Notice : 20/04/2026 Details of Mortgaged Property : Flat No. 404, 4th Floor, Kailash Darshan, Phase II, Plot No. 5A, Sector No. 18, Village Talaja Panchnand, Taluka Panvel, District Raigad - 410218	Rs. 13,06,698/- (Rupees Thirteen Lakhs Six Thousand Six Hundred and Ninety Eight Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
2	Borrower : Shilpa Amish Chachad Co-borrower : Vasant Abhimanyu Sirsikar Both at : 803, Eight Floor, B Wing CTS No. 822, Eversun CHS Ltd., Plot No.15 And 16 Ambival, Andheri, Shankar Nagar, Mumbai - 400058, Loan A/c No. - PCR*647*92947*4 Date of NPA : 10/04/2026 Demand Notice : 22/04/2026 Details of Mortgaged Property : Office No.301 & 302 3rd Floor, SBI Staff Pallavi CHSL, Veera Desai Road, CTS No. 150-A (Pt), Andheri West, Mumbai - 400058.	Rs. 3,67,36,169/- (Rupees Three Crores Sixty Seven Lakhs Thirty Six Thousand One Hundred and Sixty Eight and Paise Ninety Six Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
3	Borrower : Anil Ananda Mulik Co-borrower : Suvarna Anil Mulik Both at : 1/D, Room Number 1810, New Hindamli Compound Mahada Colony Near Cotton Green, Station Ferbandar, Mumbai - 400033, Loan A/c No. - PHR***4*5769979 Date of NPA : 10/04/2026 Demand Notice : 20/04/2026 Details of Mortgaged Property : Flat No-503, 5 th Floor, 'A' Wing Sea Flama, Dosti Flamingo CHS Ltd, C.T.S No.-5/209, China Mill Compound, Tokersi Jivraj Road, Sewree, Mumbai - 400015.	Rs. 1,54,42,632/- (Rupees One Crore Fifty Four Lakhs Forty Two Thousand Six Hundred and Thirty Two Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
4	Borrower : Mukesh Ashok Kahar Co-borrower : Sonam Mukesh Kahar Both at : Devji Sathe Nagar Room No 3858 Behind Municipal School Old Aagra Road Narpoli Chinchawali Thane - 421302. Loan A/c No. - PHR*327*8394452, PHR*327*7796*86 Date of NPA : 10/03/2026 Demand Notice : 31/03/2026 Details of Mortgaged Property : Flat No- 203, 2nd Floor, Bldg. No. 4, Wing A, Shivaalki Park, S.No. 80/16/B/1, 80/16/A/6, 73/2, 74/1/77/1/80/16/3/80/16, Village Temghar, Taluka Bhiwandi, District Thane - 421302. & Flat No 1205 12 th Flr., Bldg. No. A, Shiv Sai Awas, S. No. 69P, Bhadwad Sonale, Bhadwad Cricket Ground, Bhiwandi - 421302.	Rs. 21,64,707/- (Rupees Twenty One Lakhs Sixty Four Thousand Seven Hundred and Seven Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
5	Borrower : Premkumar Algubhagat Singh D-5, Sai Krupa Chs Ltd , Plot No.18, Mhada Road No.01, Lokhandwala, Kandivali East, Mumbai Loan A/c No. - PCR*647*9777624 Date of NPA : 09/12/2025 Demand Notice : 06/05/2026 Details of Mortgaged Property : Office No. Q 1, 1st Floor, ZM Star Arcade, St. Marys Road, Opp Don Bosco High School, Juchandra Naigaon East, Survey No. 307 Hissa No. 2, Vasai Palghar - 401208.	Rs. 1,99,82,412/- (Rupees One Crore Ninety Nine Lakh Eighty Two Thousand Four Hundred Twelve Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
6	Borrower : Suruchi Trivedi 1103, Bldg No.89, Jyoti Chs Ltd, A-Wing, Tilak Nagar, Chembur, Mumbai - 400089, Mumbai Loan A/c No. - LPR*327*29*1771 Date of NPA : 10/04/2026 Demand Notice : 22/04/2026 Details of Mortgaged Property : Flat No-1103, 11 th Floor, Building No. 89, A-Wing , Jyoti CHS Ltd, Tilak Nagar, CTS No. 14 Part, Chembur, Mumbai - 400089.	Rs. 1,09,47,626/- (Rupees One Crore Nine Lakhs Forty Seven Thousand Six Hundred and Twenty Six Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
7	Borrower : Prajeesha P Flat No. 306, A Wing Floor, Hiranandani Estate G. B. Road Thane West -400615 Loan A/c No. - PHR*327*7288627 Date of NPA : 10/04/2026 Demand Notice : 27/04/2026 Details of Mortgaged Property : Flat No. 1904, 19 th Floor, Treetops, A Wing, Upper Thane, Village Surai, Near Lodha Dham, Bhiwandi, Thane West, Kalyan – 421302.	Rs. 63,93,510/- (Rupees Sixty Three Lakhs Ninety Three Thousand Five Hundred and Ten Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
8	Borrower : Aatish Maruti Lokhande Co-borrower : Maruti Genu Lokhande Both at : Vrundavan Apartment, 6th Floor, Room No. 604, Vakola Pipe Line Road, Shivsena Shakhia Yashwant Nagar, Santacruz East, Mumbai - 400055. Loan A/c No. - PHR*861*4432714 Date of NPA : 10/04/2026 Demand Notice : 04/05/2026 Details of Mortgaged Property : Flat No. 301, 3rd Floor, B Wing, Potte Aalaya, Survey No 42, Hissa No. 2/2/B/1, Village Vihighar, Taluka Panvel, District Raigad - 410206.	Rs. 23,09,809/- (Rupees Twenty Three Lakhs Nine Thousand Eight Hundred and Nine Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
9	Borrower : Suraj Deepak Gaikwad Flat No 501, Shreesai Datta CHS, Plot No. 10, Navde Colony, Phase 2, Navde Talaja, Nr. Navde Station, Raigad - 410206. Loan A/c No. - PHR*652*9595971 Date of NPA : 10/04/2026 Demand Notice : 04/05/2026 Details of Mortgaged Property : Flat No 401, G1 Wing, 4 th Floor, Building No. G. Konnark Heavens, Village Chindhran, Gat No. 5/4, 5/5, 5/6, 5/7 & 5/8, Taluka Panvel, Dist Raigad - 410206.	Rs. 26,09,662/- (Rupees Twenty Six Lakhs Nine Thousand Six Hundred and Sixty Two Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
10	Borrower : Amol Shashikant Thorat Room No 15 Sai Baba Soc Dnobiahighat Lane Asalfa Ghatkopar W Mumbai - 400084 Loan A/c No. - PHR1342*79535*6 Date of NPA : 08/01/2026 Demand Notice : 04/05/2026 Details of Mortgaged Property : Flat No. 302, 3rd Floor, Wing C, Nano City, Opp Petrol Pump, Near Godrej Vihaa, S.No. 8, H.No. 2/B, S.No. 8, H.No. 1/A, S.No. 9, H.No. 8, Village Joveli, Badlapur, East, Taluka Ambarnath, District Thane - 421503.	Rs. 24,86,076/- (Rupees Twenty Four Lakhs Eighty Six Thousand Seventy Six Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
11	Borrower : Manisha Sachin Ghodke Sadguru Plaza 201 2nd Floor Belauti Road Nr Water Supply Office Badlapur W Thane - 421503 Loan A/c No. - PHR*574*5*73915 Date of NPA : 10/04/2026 Demand Notice : 04/05/2026 Details of Mortgaged Property : Flat No. 03, Ground Floor, Wing A, Shubha Nirman, S.No.17, H.No. 2/K, S.No. 17, H.No. 3/A, S.No. 18, S.No. 19, H.No. 1, S.No. 19, H.No. 3, S.No. 84, H.No. 1 Village Belivali, Badlapur W, Taluka Ambarnath, District Thane – 421503.	Rs. 20,10,302/- (Rupees Twenty Lakhs Ten Thousand Three Hundred and Two Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
12	Borrower : Dipti Shivaji Tajane A-404, Mauli Krupa, Ganesh Nagar, Opp. Water Tank, Dombivali West, Thane 421202 Loan A/c No. - PHR*647*5*91978 Date of NPA : 10/04/2026 Demand Notice : 29/04/2026 Details of Mortgaged Property : Flat No 106, 1st Floor, Sneha Residency, D-Wing Building No 2, Khambal Pada Road, Old Survey No:- 188, New S No:-27 Village Kanchangaon, Thakurli East Thane - 421201	Rs. 37,84,018/- (Rupees Thirty Seven Lakhs Eighty Four Thousand Eighteen Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
13	Borrower : Hemlata Rahul Bhardwaj 2 Sakrupa Chawl Ganeshwadi Nr English School Kalyan East Thane - Kalyan - 421306 Loan A/c No. - PHR*327*7325488 Date of NPA : 10/04/2026 Demand Notice : 29/04/2026 Details of Mortgaged Property : Flat No 401, 4 th Floor, Building No 1, Davakhar Elegance, Pisavali, Malangad Road, Near Esar Petrol Pump, Thane, Kalyan - 421306	Rs. 48,80,228/- (Rupees Forty Eight Lakhs Eighty Thousand Two Hundred and Twenty Eight Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment
14	Borrower : Amol Anandrao Jadhao Flat No. 503/A, Kalash Residency, Plot No. 10, Sector No-4, Opp Masala Mantra Hotel, Karanjade New Panvel Navi Mumbai-410206 Loan A/c No. - PHR1342*73*938* Date of NPA : 08/01/2026 Demand Notice : 29/04/2026 Details of Mortgaged Property : Flat No. 604, 6th Floor G-Wing, Aryan One, Opp Kalp Nisrag Bhosle Nagar, Survey No. 75/2, 78/3, 79/9, 75/3, 79/10, 70/2, 76/2, 98/6, 75/6, 75/5, 77, 102/6, 70/1, 71/1, 75/1, 76/1, 76/3, 98/5, Village, Shirgaon, Badlapur East, Taluka Ambarnath, District Thane - 421503	Rs. 2985132/- (Rupees Twenty Nine Lakhs Eighty Five Thousand One Hundred and Thirty Two Only) Plus further interest thereon at the contractual rate plus all costs, charges and expenses till date of payment

Date : 26/05/2026
Place : Airoli, Navi Mumbai

Authorised Officer,
Axis Bank Ltd.

POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **10.06.2021** calling upon the Borrower(s) **BRIJESH RAMBAHADUR PAL Proprietor M/s BK ENTERPRISES and ANARKAL BRIJESH PAL** to repay the amount mentioned in the Notice being **Rs. 27,36,712.58 (Rupees Twenty Seven Lakhs Thirty Six Thousand Seven Hundred Twelve and Paise Fifty Eight Only)** against Loan Account No. **HLVSH00395787** as on **09.06.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **20.05.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) for an amount of **Rs. 27,36,712.58 (Rupees Twenty Seven Lakhs Thirty Six Thousand Seven Hundred Twelve and Paise Fifty Eight Only)** as on **09.06.2021** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

FLAT No. 401, 4TH FLOOR, BUILDING No. 82, ARIHANT ARSHIYA, VILLAGE DAHIVALI, TAL. KHALAPUR, DIST. RAIGAD, RAIGARH, MAHARASHTRA - 410202

Sd/-
Authorized Officer
SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

Date : 20.05.2026
Place : RAIGARH

Branch Office: ICICI BANK LTD, Ground Floor, Akruti Centre, MIDC, Near Telephone Exchange, Opp Akruti Star, Andheri East, Mumbai- 400093.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 9(6)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Azharuddin Wadood Ahmed Shaikh (Borrower) Mrs. Hasrat Abdul Badud Shaikh (Co Borrowers) Loan Account No. TBBAD00006728468	Flat No.401, 4th Floor, "Patel's Zion" Survey No.58, Hissa No.4/2, 6/B, Plot B, Near Reliance Residency, Dp Road At , Village Pole, Taluka Ambarnath, Ulhasnagar, Thane- 421501 Admeasuring An Area of About 495 Sq Ft Carpet Area i.e. 45.95 Sq Mtr Carpet Area, Enclosed Balcony Area 61.00 Sq Ft, i.e. 5.64 Sq Mtr, Cupboard area 17.00 Sq Ft, i.e. 1.61 Sq Mtr, Ornamental Projection Area 40.00 Sq Ft, i.e. 3.67 Sq Mtr,	Rs. 35,80,950/- (As on May 19, 2026)	Rs. 28,60,000/- Rs. 2,86,000/-	June 30, 2026 From 11:00 AM To 02:00 PM	June 30, 2026 From 11:00 AM onward
2.	Mr. Gyanchand Gopinath Shukla (Borrower) Mrs. Sushma Gyanchand Shukla (Co Borrowers) Loan Account No.-LBUM00004952683	Shop No.08, Ground Floor, Wing A, Divya Srushti Co-operative Housing Society Ltd.cts No.260, Bunder Pakhadi Road, Village Kandivali Taluka Borivali, Kandivali West, Mumbai- 400067 Admeasuring an area of Admeasuring About 14.4 Sq Mtrs Built Up Area	Rs. 54,44,291/- As on May 16, 2026	Rs. 42,00,000/- Rs. 4,20,000/-	June 11, 2026 From 02:00 PM To 05:00 PM	June 30, 2026 From 11:00 AM onward
3.	Mr. Ajay Dinkar Kadam (Borrower) Mrs. Swati Madhukar Jadhav (Co-Borrowers) Loan Account No.-LBKLY00005210763 LBUM00006283704	Flat No.101, 1st Floor, Uma Ashish A Wing , Near Kulgaon School, S. No.5 Hissa No.19/A, Village- Joveli, Taluka- Ambarnath, Badlapur East, Thane- 421503, Admeasuring an area of Total Carpet Area 44.12 Sq.mtrs	Rs. 30,93,670/- As on May 16, 2026 .	Rs. 22,50,000/- Rs. 2,25,000/-	June 12, 2026 From 11:00 AM To 02:00 PM	June 30, 2026 From 11:00 AM onward

The online auction will take place on the website (URL Link-https://BidDeal.in) of e-auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ noticee are given a last chance to pay the total dues with further interest till June 29, 2026 before 05:00 PM failing which, this secured asset will be sold as per schedule. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093 on or before June 29, 2026 before 04:00 PM and thereafter they need to submit their offer through the above mentioned website only on or before June 29, 2026 before 05:00 PM along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Limited, Level 3-5, 74 Techno Park, Opp SEEPZ Gate No. 02, Marol MIDC, Andheri East, Mumbai 400 093 on or before June 29, 2026 before 05:00 PM. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of 'ICICI Bank Limited' payable at Mumbai. For any further clarifications with respect to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited on 7304915594/8454089353/9004392416. Please note that Marketing agencies 1.ValueTrust Capital Services Private Limited, 2. Augoe Assets Management Private Limited 3. Matex Net Pvt. Ltd. 4. Finvin Estate Deal Technologies Pvt Ltd 5. Girmarsoft Pvt Ltd 6. Hecta Prop Tech Pvt Ltd 7. Arca Emart Pvt Ltd 8. Novel Asset Service Pvt Ltd 9. Nobroker Technologies Solutions Pvt Ltd, 10. Navodayan Proptech Private Limited., have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit www.icicibank.com/n4p4s

Date: May 26, 2026
Place: Mumbai

Authorized Officer,
ICICI Bank Limited

MUMBAI BUILDING REPAIRS & RECONSTRUCTION BOARD
A REGIONAL UNIT OF
(MAHARASHTRA HOUSING AND AREA DEVELOPMENT AUTHORITY)
E-mail : rreee1mhada@gmail.com

e-Tender Notice No. EE/E-1/DDR-04/2026-27

E-TENDER NOTICE

Digitally Signed & unconditional online Tender in form "B-1" (Percentage Rate) are invited by the Executive Engineer E-1 Div. M.B.R. & R. Board, at Bldg. No. 34, Abhudaya Nagar, Kalachowki, Mumbai-400033 from the Labour Co-operative Society registered with MHADA/PWD under appropriate class with DDR class in Mumbai city District.

Sr. No.	Name of Works	Estimated cost	E.M.D.	Security Deposit	Registration (Class) of Labour Co-op. Soc.	Tender Price including GST in Rs.	Time limit for completion of work
1	PMGP building Heramb Darshan, B-Wing in E-1 Divn, Balanced structural repairs work, (3rd Call)	42,19,817/-	Nil	43000.00	Class- A	590.00	18th Months

Sr. No.	Stage Description	Date & Time
1	Publishing Date	25/05/2026, 10:00 am
2	Document Sale Start	25/05/2026, 10:05 am
3	Document Sale End	01/06/2026, 01:00 pm
4	Bid Submission Start	25/05/2026, 10:05 am
5	Bid Submission End	01/06/2026, 01:00pm
6	Technical Bid Opening	02/06/2026, 01:05 p.m onwards
7	Price Bid Opening	02/06/2026, 01:30 p.m. onwards

- The Complete bidding process will be online (e-Tendering) in two bid system. All the notifications and detailed terms and conditions regarding this tender notice hereafter will be published online on website <https://mahatenders.gov.in>, **MHADA Website - https://mhada.gov.in**
- Bidding documents can be loaded on the website <https://mahatenders.gov.in>, from **Date 25/05/2026 at 10.05 to Date 01/06/2026 upto 01:00 p.m.**
- The payment for Tender Form Fee and Earnest Money Deposit (EMD) must be made online.
- Technical Bids will be Opened on 02/06/2026 at 01.05 pm & Price bid will be opened on 02/06/2026, 01:30 p.m. onwards at office of Executive Engineer E-1 Div. M.B.R. & R. Board, at Bldg. No. 34, Abhudaya Nagar, Kalachowki, Mumbai-400033, on website <https://mahatenders.gov.in>
- e-Tenderer should submit original documents (those were uploaded during bid preparation) for verification at the time of Technical Bid opening.
- Tenderer should submit information and scanned copies in PDF format in Technical Envelope as mentioned in Technical Offer.
- Tenderer should have valid class II / III Digital Signature certificate (DSC) obtained from any certifying authority.
- The Executive Engineer E-1 Div. M.B.R. & R. Board, at Bldg No. 34, Abhudaya Nagar, Kalachowki, Mumbai-400 033, reserves the right to accept or reject any or all tenders without assigning any reason.
- Intending Bidders shall have to comply with the contents of Government Resolutions No. संप्र०-२१/२०१५/अ.स.२०/प्र०-२१, संप्र०/२०१५.
- Registration certificate under GST is compulsory.
- In case of the rates quoted below the estimated Tender cost, the L1 (1st lowest) bidder should have to submit Additional Performance Security Deposit within 8 days after date of opening tender. If he failed to submit the Additional Performance Security Deposit then L2 (2nd Lowest) bidder will be asked and if the L2 is agree to carry out the work below % than L1 quoted Rate; then his offer will be accepted. For more information please refer Detail Tender notice.
- Tender called is based on SSR rate year 2020-21 without GST. GST will be paid on accepted contract value.
- Guidelines to download the tender documents and online submission of bids can be downloaded from website <https://mahatenders.gov.in>. **Help support : 1800-233-7315** E-Mail eproc.support@mahatenders.gov.in

Sd/-
MHADA - Leading Housing Authority in the Nation
CPRO/A/410

Executive Engineer E-1 Divn,
M. B. R. & R. Board

OFFICE OF THE RECOVERY OFFICER
(Authorized U/s 156 of MCS Act 1960 by the Hon'ble Commissioner & Special Registrar of Co-op Soc. Maharashtra State Pune)
C/o. **COSMOS CO-OP BANK LTD.**,
(Multi-State Scheduled Co-op Bank)
Recovery Dept.: Horizon Building, 1st Floor, Ransode Road, 84, Gokhale Road Junction, Gokhale Road (North), Dadar (west) Mumbai-400 028. (Telephone No. 022-69476058)

(Issued under the provision of section 156 of the Maharashtra Coop Societies Act 1960 read with Rule 107 of the Maharashtra Co-operative Societies Rules 1961)

FORM 'Z'
(See sub-rule 11(d-1) of rule 107 of MCS Rules 1961)

Possession Notice for Immovable Property

Whereas, undersigned being Recovery officer Co-operative Department attached with Cosmos Co-op Bank Ltd., has issued Demand Notice dated 17/04/2026 and Final Notice of attachment dated 12/05/2026 U/s 156 of the Maharashtra Co-operative Societies Act 1960 read with Rule 107 of the MCS Rules 1961 calling upon the judgment debtor.

M/s. Kala Kunj through its Partners Mr. Ferroz Alam Jamaluddin Khan and Mr. Parvez Abdul Barik Khan, Co-Borrower and Guarantors asking to repay the amount mentioned in the Demand notices dated 17/04/2026 aggregating to **Rs. 16,28,536/- (Rupees Sixteen Lakhs Twenty Eight Thousand Five Hundred Thirty Six only)** plus further interest and charges thereof within the stipulated period. After receipt of the said Demand Notice, the judgement debtors having failed and neglected to repay the demanded amount. Therefore, undersigned issued an attachment notice dated **12-05-2026** and attached the property described herein below on **21-05-2026**.

Description of the attached Immovable Property.

All that part and parcel of the property constructed and situated at, Shop No.4 (Old Shop No. 21), 96, Mathura Bhavan CHS Ltd., Dada Saheb Phalake Road, Dadar-East, Mumbai-400 014. (Area 14.00sq.mtrs. Carpet) (**Owned & Mortgaged by Mohd.Javed Khan and Mr. Mohd.Parvez Khan**) The judgment debtor having failed to repay demanded amount, notice is hereby given to the Judgment debtors and the Public in General that, the undersigned has taken **Symbolic Possession** of the immovable property described herein above exercise of powers vested on him U/s 156 of MCS Act 1960 and U/R 107 (11(d-1) of the MCS Rules 1961. The Judgment Debtor in particular and the Public in General is hereby cautioned not to deal with the above immovable property and any such dealings with the property will be subject to the charge of Recovery Officer, Co-operative Department C/o Cosmos Co-op Bank Ltd., Dadar (W), Mumbai 400 028 for an amount as on 31.03.2026 aggregating to **Rs. 16,28,536/- (Rupees Sixteen Lakhs Twenty Eight Thousand Five Hundred Thirty Six only)** and further interest, cost and charges thereof.

Sd/-
RECOVERY OFFICER,
(U/s 156 of MCS Act, 1960 & Rule 107 MCS Rules 1961)

Date: 21st May 2026
Place : Mumbai

MUMBAI DEBTS RECOVERY TRIBUNAL NO- 3
MINISTRY OF FINANCE, GOVERNMENT OF INDIA,
Sector 30A, Next To Raghuleela Mall,
Near Vashi Railway Station, Vashi, Navi Mumbai-400703

RECOVERY PROCEEDING NO 198 OF 2016

State Bank Of India Vs **Certificate Holder**
MR.Ramsharan S. Pathak and Ors] **Certificate Debtor**

Exhibit No.57

NOTICE FOR SETTLING THE SALE PROCLAMATION (CD) **Mr. Ramsharan Swamisharan Pathak,**
Residing At - DC 2/302, Madhav Shristi Barave Village, Khadagpada, Kalyan Thane, Maharashtra

Whereas the Hon'ble Presiding Officer has issued Recovery Certificate in O.A. No. 501 of 2012 to pay to the Applicant Bank Financial Institution a sum of **Rs.13,24,244.47 (In words Rs Thirteen Lakhs Twenty Four Thousand Two Hundred Forty Four and Paise forty seven only)** with interest and costs, and

Whereas you the CD have not paid the amount and the undersigned has attached the under-mentioned property and ordered its sale.

Therefore, you are hereby informed that the **17.06.2026** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are hereby called upon to participate in the settlement of the terms of proclamation and to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attaching to the said properties or any portion thereof.

SCHEDULE OF IMMOVABLE/MOVABLE PROPERTY

Flat No. 303, Area Admeasuring Area About 592 Sq. Ft on 3rd Floor Of Building Wing-C Building Known as 'Kutir Kesari Co-op HSG Soc-Ltd., Lal Chowki, Agra Road, Near Silver Residency, Kalyan (W)-421 301 Situated Land Bearing Survey No. 4 Hissa No.4 and 11.

Given under my hand and the seal of the Tribunal on **24.09.2026** Sd/-
Deepa Subramanian
Recovery Officer-I
Debts Recovery Tribunal-3

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s. VIBHA AGRO TECH LIMITED

Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Vibha Agro Tech Limited
2.	Date of incorporation of corporate debtor	10 th May 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Hyderabad.
4.	Corporate Identity No. of corporate debtor	U24110TG1995PLC029318
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 501, A & B Subhan Sirisampada, No. 6-3-1090/A/1 (Plot No. 12), Rajbhavan Road, Somajiguda, Hyderabad - 500082
6.	Date of closure of Insolvency Resolution Process	22.05.2026
7.	Liquidation commencement date of corporate debtor	22.05.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Dantu Indu Sekhar (IBBI/PPA-003/PPA-ICAI-N-00233/2019-2020/12773)
9.	Address and e-mail of the liquidator, as registered	



SMFG INDIA CREDIT COMPANY LIMITED
Corporate Office: 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (East), Mumbai - 400051.

POSSESSION NOTICE
(For Immovable Property)(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)
Whereas the undersigned being the authorized officer of SMFG India Credit Co.Ltd, Having its registered office at Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116 and corporate office 2nd North Avenue, Maker Maxity, 10th Floor, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned hereunder calling upon the following borrowers to repay the amount mentioned in the notice being also mentioned hereunder within 60 days from the date of receipt of the said notice.
The following borrowers having failed to repay the amount, notice is hereby given to the following borrowers and the public in general that undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned hereunder:

Sr. No.	Name of the Borrower(s)/ Legal Heir(s).	Demand Notice Date Amount	Date & Type of Possession
1.	1. MR. MADHAV AQUA 2. MR. RAHUL KUMAR PATEL 3. MRS. MITALBEN RAHUL KUMAR PATEL (Loan Account Number : 212520911021366)	14-11-2025 Rs. 20,16,370/- (Rupees Twenty Lakhs Sixteen Thousand Three Hundred Seventy Only) as on 10 October,2025	23-05-2026 (Physical Possession)

Description of Immovable Property Mortgaged
OWNER : MR. MADHAV AQUA Property 1 - All That Property Bearing Plot No. C/4 (as Per Passing Plan Plot No. A/48 City Survey Sheet No. 61, City Survey Record Nondh No. 4330/48, Admeasuring 18 * 35 Sq. Fts. I.e. 58.52 Sq. Mts. In "yogeshwer Villa", Situate At Block No. 140/a Admeasuring 1 He. - 88 Aare - 18 Sq. Mts., Of Moje Village Olpad, Ta. Olpad, Dist: Surat, Own By, Rahulkumar Bachubhai Patel. Boundaries: East: Plot.No. A/41, West: Approach Road, North : Plot No. A/49, South : Plot.No. A/47. **Property 2** - All That Property Shop No. 218 On The 2nd Floor Admeasuring 333 Sq. Feet Super Built Up Area, & 15.47 Sq. Mts. Carpet Area, Along With Undivided Share In The Land Of Exito Commercial Hub, Situate At Revenue Share , No. 14/1, 16/1 Block No. 22 T.p. Scheme No. 46 (Jahangirpura), Original Plot No. 8, Final Plot No. 10 As Per Original Plot Admeasuring 14165 Sq. Mts. & Block No. 22b/50 Admeasuring 2051.15 Sq. Mts & Block No. 22b/51 (c.o.p) Admeasuring 229 Sq. Mts. Total Admeasuring 2280.15 Sq.mts.) Of Moje Jahangirpura, City Of Surat, Own By Rahul Kumar Bachubhai Patel Boundaries: East : Milan Township, West: T.p. Scheme Road, North : Block No. 64 Land, South Society Road

Sr. No.	Name of the Borrower(s)/ Legal Heir(s).	Demand Notice Date Amount	Date & Type of Possession
1.	1. MR. VIJAYKUMAR SHIVARAM PATEL 2. MRS. DINABEN VIJAYKUMAR PATEL (Loan Account Number : 212521111094129)	17-11-2025 Rs. 45,39,816/- (Rupees Forty Five Lakhs Thirty Nine Thousand Eight Hundred Sixteen Only) as on 10 November, 2025	23-05-2026 (Physical Possession)

Description of Immovable Property Mortgaged
OWNER : MR. VIJAYKUMAR SHIVARAM PATEL Property Description - All That Property Bearing Hall I.e. Godown No.1 On The 2nd Floor Admeasuring 225.48 Sq. Mts., Along With Undivided Share In The Land Of "ambica Complex Of Hira Nagar Society", Situate At Revenue Survey No. 64/1 Paik Block No. 82/2 Plot No. 69 & 104 Each Plot Admeasuring 141.26 Sq. Mts., Totally Admeasuring 282.52 Sq. Mts., Of Moje Dumbhal City Of Surat, Own By, Vijay Shivrambhai Patel. Boundaries: East : Plot No. 70 & 103 West : Farvat Road North : Society Road South: Society Road

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of SMFG India Credit Co. Ltd. for an amount mentioned herein above and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Date: 23-05-2026
Place: Surat

Sd/-Authorized Officer
SMFG INDIA CREDIT COMPANY LIMITED

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF **M/s. VIBHA AGRO TECH LIMITED**

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s. Vibha Agro Tech Limited
2.	Date of incorporation of corporate debtor	10 th May 1995
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (RoC), Hyderabad.
4.	Corporate Identity No. of corporate debtor	U24110TG1995PLC029318
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 501, A & B Subhan Sirsampada, No. 6-3-1090/A/1 (Plot No. 12), Rajbhavan Road, Somajiguda, Hyderabad - 500082
6.	Date of closure of Insolvency Resolution Process	22.05.2026
7.	Liquidation commencement date of corporate debtor	22.05.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Dantu Indu Sekhar IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
9.	Address and e-mail of the liquidator, as registered with the Board	29-1401/6/1, Plot No 253, Road No 2 (West), Deen Dayal Nagar Ramakrishna Puram, Neredmet, Hyderabad, Telangana. 500056. E-Mail: indu.sekhar3@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Hyderabad-500033, Telangana. E-Mail: cirpvibha@gmail.com
11.	Last date for submission of claims	21.06.2026 (30 Days from the Liquidation Commencement Date)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench-I, has ordered the commencement of liquidation of **M/s. Vibha Agro Tech Limited** on 22.05.2026 under section 33 of the IBC, 2016.

The stakeholders of **M/s Vibha Agro Tech Limited** are hereby called upon to submit their claims or update their claims submitted during the CIRP with proof on or before **21.06.2026** to the liquidator at the address mentioned against item No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other Creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Claim forms can be downloaded from <https://ibbi.gov.in/home/downloads> under liquidation process forms download section

Dantu Indu Sekhar
Liquidator

M/s VIBHA AGRO TECH LIMITED

Regd. No: IBBI/IPA-003/IPA-ICAI-N-00233/2019-2020/12773
AFA Valid till 31.12.2026

Date: 26.05.2026
Place: Hyderabad

Pope calls for robust regulation of AI in manifesto that ponders the future of humanity

VATICAN CITY: Pope Leo XIV called Monday for robust regulation of artificial intelligence and for its developers to work for the common good rather than profit, issuing a sweeping manifesto on safeguarding humankind as the technology impacts everything from work to war. “Magnifica Humanitas” (Magnificent Humanity), Leo’s first encyclical, has been eagerly awaited ever since history’s first US-born pope announced days after his election that he considered AI to be the biggest challenge facing humanity today. In the text, Leo denounced the “culture of power” driving the AI race, especially in developing ever more sophisticated methods of remote warfare. He declared that it was “not permissible” to entrust irreversible, lethal decisions to AI systems, setting up another flash point between the American pope and the Trump administration, which has worked aggressively to deregulate AI development. “Artificial Intelligence now demands to be disarmed, freed from logics that turn it into an instrument of domination, exclusion and death,” the pope told a special Vatican presentation of the encyclical, one of the most authoritative types of teaching documents a pope can issue.

Experts in the tech industry, academia and Catholic morality said the document will likely become a benchmark in the debate over AI, a point of reference for policymakers, researchers and ordinary folk alike. It comes as the near-daily developments in the technology trigger concerns rise over AI replacing human jobs and even human intelligence. “It lends itself to people who are at the forefront of these tools and able to see the incredible things that they’re able to do, to have questions about their own ‘What



does it mean to be human?” said Taylor Black, a Microsoft AI executive and director of Catholic University of America’s AI institute. The Vatican launch also included remarks by the co-founder of Anthropic, which is currently locked in a legal battle with the Trump administration over access to its AI technology. The Vatican decided to involve Anthropic as part of its decade-long effort to engage Silicon Valley in dialogue over the human cost of AI. And yet in his text, Leo repeatedly blasted the concentration of power and data in the hands of so few people in the private sector as a danger, especially to children and the most vulnerable, and called for external regulation of their work.

“It is not enough to invoke ethics in the abstract; robust legal frameworks, independent oversight, informed users and a political system that does not abdicate its responsibility are required,” he wrote. “A more moral AI is not enough if that morality is determined by a few.” Leo appealed several times to AI developers and political leaders responsible for regulating them to just slow down and reflect on what they are doing. He urged them to use ethical and spiritual guidelines to make the choice to work not for their own profit or power,

but the betterment of humanity. AI competitors OpenAI and Anthropic are the second- and third-most valuable US private companies, each valued at hundreds of billions of dollars, more than the GDP of many nations.

Anthropic co-founder Christopher Olah welcomed Leo’s criticism and concern. He said such external checks on AI and the researchers behind it were fundamental to the technology “going well” for humankind since there is so much at stake — “a real possibility that AI will displace human labor at a very large scale.” “We need more of the world — religious communities, civil society, scholars, governments — to do what His Holiness has done here: to take this seriously, to look closely, and to push events in a better direction,” Olah said. “We need informed critics who will tell the labs when we are failing. We need moral voices that the incentives cannot bend.”

In a methodical text, the math major pope traced the history of the Catholic Church’s social teaching and applied its core concepts — justice, solidarity, the dignity of work and the universal destination of resources — to the digital revolution. “I am convinced that this will prove to be a defining document for our era, a profound and prophetic document,” said Paolo Carozza, law professor at Notre Dame Law School and chair of the Meta oversight board. “Pope Leo is offering a clear, comprehensive, and coherent voice urging us to take responsibility for constructing a world in which technology will serve humans rather than degrade them,” he said. In its strongest chapters, Leo denounced how AI had helped accelerate the “normalization of war” by desensitizing people to its cost.

Three dead, 17 workers still missing in collapse of unfinished hotel in Philippines

ANGELES: Rescuers pulled out two workers early Monday from an immense pile of rubble that was a nine-story hotel which collapsed while under construction in a northern Philippine city, bringing the death toll to three with 17 others still missing, officials said. One of the workers emerged dead while emergency personnel struggled in the early morning hours to revive the other one in an ambulance near the pile of concrete slabs, twisted iron bars and aluminum scaffoldings that was all that remained of the building in Angeles City of Pampanga Province. They eventually gave up and drove away. Rescuers tried to provide water and medicine



intravenously to one of the trapped workers in the rubble in a desperate effort to keep him alive in the scorching summer heat, regional police chief Brig. Gen. Jess Mendez told the AP. The third dead victim was a Malaysian tourist trapped in a budget inn that was partly hit by the avalanche of debris from the collapsed building. Another

guest at the inn was injured but managed to dash out, officials said. A day after the unfinished building collapse with a loud crashing sound after a fierce thunderstorm, Angeles City Mayor Carmelo Lazatin said rescue efforts would still not be shifted to a body retrieval operation. "My best hope is that we can rescue more people alive," Lazatin told

the AP. "We don't want to give the families of the trapped workers any bad news." Anxiety and fear among relatives of the trapped workers, who are waiting in sheds near the rubble, have deepened. "I'm losing hope because of what I see— slow rescue work," said Lea Mendoza Casilao, a 47-year-old sardine factory worker whose boyfriend, a mason, was among those still trapped in the rubble. She brought a week's supply of rice and sardines for him at the construction site, but she said they would never meet as scheduled over the weekend after the building where he was sleeping crumbled before dawn on Sunday.

17 dead, 10 injured in Pakistan as van hits parked bus

PESHAWAR: At least 17 people were killed and 10 injured in a road accident on Monday in northwest Pakistan, officials said. The crash occurred when a passenger bus travelling from Swat to Peshawar in the Khyber Pakhtunkhwa province developed a mechanical fault and stopped on the roadside. Passengers had stepped out of the vehicle and were waiting nearby when a van lost control and ploughed into the crowd and the parked bus. "At least 17 people have been killed and more than 10 injured," Bilal



Ahmad Faizi, a rescue official told AFP, adding that three of the injured were in critical condition. Muhammad Ali, a doctor at a local hospital receiving the victims, also confirmed the death toll. Many of the passengers were

travelling home ahead of Eid, one of the most important religious festivals in the Muslim calendar. Road accidents remain common in Pakistan due to weak enforcement of traffic laws, speeding, poor road safety standards, and reckless driving.

Japanese Foreign Minister in India for Quad talks; to meet PM Modi

NEW DELHI : Japanese Foreign Minister Toshimitsu Motegi will arrive in India on Monday for a two-day visit to participate in a meeting of foreign ministers from the Quad grouping of India, Japan, the United States and Australia. According to the MEA, Motegi will land in New Delhi on Monday and later in the evening meet External Affairs Minister S Jaishankar at the Hyderabad House. On Tuesday, he will participate in the Quad Foreign Ministers' Meet and deliver joint press statements.

Later on Tuesday, FM Motegi will call on Prime Minister Narendra Modi at the Seva Teerth. In a major diplomatic deployment matching the regional focus, India is gearing up to host the foreign ministers of the Quad nations in the national capital to deliberate on the evolving security matrix of the Indo-Pacific and the escalating friction points across West Asia. At the invitation of External Affairs Minister S Jaishankar, the Foreign Minister



of Australia, Penny Wong; the Foreign Minister of Japan, Toshimitsu Motegi; and the United States Secretary of State, Marco Rubio, will participate in the Quad Foreign Ministers' meeting.

In keeping with the Quad vision for a Free and Open Indo-Pacific, the Ministers will build on discussions held in Washington, DC on 1 July 2025. They will exchange views on advancing Quad cooperation across priority areas, review progress on ongoing Quad initiatives, and reflect on recent developments in the Indo-Pacific region and other international issues of mutual concern.

Lebanon president says Israeli withdrawal 'non-negotiable'

BEIRUT: Lebanese President Joseph Aoun on Monday said Israel's withdrawal from the country's south was a "non-negotiable" demand that authorities would pursue through negotiations, days ahead of a new round of talks in Washington. In a statement commemorating Israel's previous withdrawal from south Lebanon in 2000 after some two decades of occupation, Aoun said that "this year, the anniversary of the liberation comes as Lebanon is weighed down by a painful reality."

"Israeli attacks have not stopped and our dear southern villages are still suffering under a renewed occupation," he said. Israeli troops who invaded Lebanon during the latest war with Hezbollah began on March 2 are operating inside a self-declared "yellow line" running around 10 kilometres (six miles) deep inside Lebanese territory.

Israel's military has also been conducting heavy strikes well beyond that area despite a ceasefire supposed to be in force since April 17. "Lebanon will not accept this reality," Aoun said.

"The path to a full Israeli withdrawal will remain an uncompromised, constant national demand that the Lebanese state works to achieve through the option of negotiations," he added. Lebanon and Israel began landmark US-brokered talks last month and are preparing for a fourth round in early June, preceded by a meeting between military delega-

tions at the Pentagon on May 29. Hezbollah chief Naim Qassem on Sunday reiterated his opposition to the direct talks with Israel and his group's refusal to disarm, as it keeps up attacks on Israeli targets in south Lebanon and across the border.

"If this government is incapable of guaranteeing sovereignty, it should go," Qassem said, adding: "Where is the sovereignty if America runs the cogs of the Lebanese state?" Aoun said that negotiations were "neither a concession nor a surrender."

"The liberation of the south is a duty borne by the state with the support of its people," the president added. Lebanese authorities have committed to disarming Hezbollah and they prohibited its military activities after it drew Lebanon into the Middle East war with rocket fire at Israel, in retaliation for strikes that killed Iran's supreme leader. On Sunday, US Secretary of State Marco Rubio condemned what he called Hezbollah's "reckless call to overthrow Lebanon's democratically elected government", accusing it of "actively trying to drag Lebanon back into chaos and destruction." Qassem had said that "the people have the right to go down onto the streets and to bring down the government" in response to Israeli attacks and US sanctions on the Hezbollah-linked Al-Qard Al-Hassan financial institution, which Washington wants Beirut to shut down.

ఎంఎన్ఎంఈ ఉత్పత్తులు

(మొదటిపేజీ తరువాయి)

ఉందన్నార. యువత కలలకు, మహిళా ఆత్మ విశ్వాసానికి ప్రతీకగా ఉన్న ఈ రంగం వ్యవసాయం తర్వాత ఎక్కువ ఉద్యోగాలు కల్పిస్తుందన్నారు. రాష్ట్రంలో వనరులకు, అవకాశాలకు ఏమాత్రం కొదవలేదని, వీటిని సద్వినియోగం చేసుకునే అవకాశాలను ఎంఎన్ఎంఈలకు కల్పిస్తున్నామన్నారు.

అందుబాటులో రాజస్థిన్

రాష్ట్రంలో రాజస్థిన్ పూర్తిస్థాయిలో అందు బాటులో ఉన్నాయని సీఎం స్పష్టం చేశారు. పోర్టులు, ఎయిర్ పోర్టులు, హైవేలు, రైల్వేలాంటి రాజస్థిన్ కూడా ఉన్నాయన్నారు. అంతేకాకుండా ఎంఎన్ఎంఈ రంగానికి పూర్తిస్థాయిలో ప్రోత్సాహం అందిస్తున్నామని పేర్కొన్నారు. రాష్ట్రంలో ఎంఎన్ఎంఈ, ఎంటర్ప్రైసరీ డెవలప్‌మెంట్ పాలసీ, ప్రైవేట్ పారిశ్రామిక పార్కుల పాలసీలను తీసుకువచ్చి ఈ రంగానికి ఆర్థిక ప్రోత్సాహం కల్పిస్తున్నామన్నారు. ఈ సదస్సు కొత్త అవిష్కరణకు వేదిక కావాలని, కొత్త పరిశ్రమలకు శ్రీకారం చుట్టాలని సీఎం చంద్రబాబు ఆకాంక్షించారు.

175 నియోజకవర్గాల్లో...

రాష్ట్రంలో పారిశ్రామిక యూనిట్లను పెద్ద ఎత్తున ఏర్పాటుచేసి లక్షలలో భాగంగా ప్రతి నియోజకవర్గంలో ఎంఎన్ఎంఈ పార్కులను ఏర్పాటుకు శ్రీకారం చుట్టామని సీఎం చంద్రబాబు వెల్లడించారు. రాష్ట్రంలోని 175 నియోజకవర్గాల్లో ఎంఎన్ఎంఈ పార్కులు ఏర్పాటు చేస్తున్నామని, ఇప్పటికే 100 పార్కులకు శంకుస్థాపన, ప్రారంభోత్సావా జరిగిందని, నేడు మరో 38 పార్కులకు శంకుస్థాపన చేసినట్లు తెలిపారు. త్వరలోనే ఈ 138 పారిశ్రామిక పార్కులు సిద్ధపడతాయని, మిగిలిన వాటిని రానున్న జులై నాటికి శంకుస్థాపన చేసి మౌలిక వసతులు కల్పిస్తామని సీఎం చంద్రబాబు తెలిపారు. ఈ సందర్భంగా పారిశ్రామిక పార్కుల ఏర్పాటుకు భూములిచ్చిన రైతులకు ఆయన దృవ్యవాదాలు తెలిపారు. ఈ సమిష్టిలో స్టాల్స్ కంపెనీలు, పారిశ్రామిక సంస్థలు, నిపుణులు, బ్యాంకులు, కేంద్ర, రాష్ట్ర ప్రభుత్వాలు, అర్బిదారులు ఒకే వేదికపైకి వచ్చారని, ఇక రాష్ట్రంలో పెద్ద ఎత్తున పారిశ్రామిక యూనిట్లు ఏర్పాటు కావాలని సీఎం చంద్రబాబు అన్నారు.



రూ.558 కోట్ల ప్రోత్సాహకాలు

రాష్ట్రంలో 20.77 లక్ష ఎంఎన్ఎంఈ యూనిట్లు ఉన్నాయని, ప్రజాప్రభుత్వం అధికారంలోకి వచ్చాక రూ.558 కోట్ల ప్రోత్సాహకాలను ఇచ్చామని తెలిపారు. వీఎంఈజీపీ, డ్రెడిట్ గ్యారెంటీ స్కీమ్, వీఎం విశ్వరథ లాంటి కేంద్ర ప్రభుత్వ పథకాలను సమన్వయం చేస్తూ ఎంఎన్ఎంఈలను ప్రోత్సహిస్తున్నామని పేర్కొన్నారు.

ఏపీ సీఎంఈపీకి రూ.300 కోట్లు

కేంద్ర ప్రభుత్వ పథకాలను అనుసంధానం చేస్తూనే ఆంధ్రప్రదేశ్ చీఫ్ మినిస్టర్స్ ఎంటర్ప్రైసరీ ప్రోగ్రాం (ఏపీ సీఎంఈపీ) కింద రూ.300 కోట్లను కేటాయిస్తున్నామని, అలాగే రూ.200 కోట్లతో ఏపీ క్లస్టర్ డెవలప్‌మెంట్ ప్రోగ్రామ్‌ను ప్రారంభిస్తున్నామని వెల్లడించారు. రాష్ట్రంలో 2024 జూన్ నుంచి ఇప్పటివరకు 2939 ఎంఎన్ఎంఈ ఉ యూనిట్లు ఏర్పడ్డాయని, వీటిలోగూరూ 4.68 లక్షల కోట్ల పెట్టుబడులు వచ్చాయన్నారు.

ఎంటర్ప్రైసరీగ్లూ 5 లక్షల

మంది ద్వారా మహిళలు

రాష్ట్రంలో మహిళలను పారిశ్రామిక వేత్తలుగా మార్చేందుకు తమ ప్రభుత్వం కృషి చేస్తుందని, త్వరలో 1 లక్ష మంది ద్వారా మహిళలను ఎంటర్ప్రైసరీగ్లూ తీర్చిదిద్దతామని సీఎం తెలిపారు. ప్రస్తుతం మహిళా సంఘాల వద్ద రూ.28 వేల కోట్ల కార్గన్ ఫండ్ ఉందని తెలిపారు. ఏపీ నుంచి 100 యూకార్గ్స్ ఎంఎన్ఎంఈల అన్నింటా చేయాలని లక్ష్యంగా

నిర్దేశించుకున్నామని తెలిపారు. ఇన్నోవేషన్ డ్రీవెన్ ఎకానమీగా తీర్చిదిద్దే లక్ష్యంతో పనిచేస్తున్నామని, విలేజ్ టు గ్లోబల్ తమ ప్రభుత్వ నివాదమని స్పష్టం చేశారు. దీంతో ఒక పరిశ్రమ వర్గాలు మరో పరిశ్రమకు ముడి సరుకుగా మారుతుందని వెల్లడించారు. ఎంఎన్ఎంఈలు సర్క్యులర్ ఎకానమీపై దృష్టిపెట్టాలని, ఈ పరిశ్రమ ఉత్పత్తులకు మార్కెటింగ్ కల్పిస్తాలన్న ప్రధాన లక్ష్యంతో మేటా, అమెజాన్, జోడో లాంటి ప్రభుత్వ సంస్థలతో ఒప్పందాలు చేసుకున్నామని ముఖ్యమంత్రి చంద్రబాబు నాయుడు తెలిపారు. జెన్ ఓ, జెన్ ఆల్ట్రా టీనేజర్లకు మేలు కలిగేలా, వారి భవిష్యత్ అవసరాలను దృష్టిలో పెట్టుకుని చర్యలు తీసుకుంటున్నామని తెలిపారు. టెక్నాలజీతో పాటు ఆధ్యాత్మికత కీలకమైన అంశమని పేర్కొన్నారు. యువశక్తి, టెక్నాలజీ పరిశ్రమల భాగస్వామ్యంతో స్వచ్ఛంద లక్ష్యాన్ని సాధిస్తామని సీఎం చంద్రబాబు పేర్కొన్నారు.



అంబేద్కర్ కళా వేదిక ప్రారంభం

విజయవాడలో 4.4 ఎకరాల్లో నిర్మించిన అంబేద్కర్ కళా వేదికను ముఖ్యమంత్రి చంద్రబాబు నాయుడు ప్రారంభించారు. తొలుత డా.బీఆర్ అంబేద్కర్ చిల్డ్రెన్ టాకీస్ నివాళులు అర్పించారు. ఆనంతరం సీఎం చంద్రబాబు కన్వెన్షన్ సెంటర్‌ను పరిశీలించి సంతృప్తి వ్యక్తం చేశారు. ఒకటి 1500 మంది హాజరై కార్యక్రమాల నిర్వహించే రీతిలో ఈ కళావేదికను నిర్మించడం సంతోషకరమన్నారు. అమరావతిలోనూ ఈ తరహా కన్వెన్షన్లను నిర్విస్తూన్నట్లు ఆయన తెలిపారు. ఇక అంతర్జాతీయ క్రమశాఖలతో రాష్ట్రంలో మరో 5 కన్వెన్షన్లను నిర్మించనున్నట్లు సీఎం చంద్రబాబు వెల్లడించారు.



ఢిల్లీలో మంత్రి లోకేష్

ఘన స్వాగతం పలికిన టీడీపీ ఎంపీలు సానా సతీష్, కలికత్తి, బైరెడ్డి, మేమిరెడ్డి

న్యూఢిల్లీ, ఆంధ్రప్రభ బ్యూరో: రాష్ట్ర విద్యుత్, ఇటీ శాఖల మంత్రి నారా లోకేష్ ఎక్స్ సోమవారం రాత్రి ఢిల్లీ చేరుకున్నారు. ఎయిర్ పోర్టులో టీడీపీ ఎంపీలు ఘన స్వాగతం పలికారు. ఎంపీలు సానా సతీష్ బాబు, బైరెడ్డి శబరి, మేమిరెడ్డి ప్రభాకర్ రెడ్డి, హరీష్ బాలయోగి, కలికత్తి అప్పలనాయుడుతో పాటు కేంద్ర మంత్రి రామ్మోహన్ నాయుడు మంత్రి లోకేష్ కి ఢిల్లీని సమావేశం అయ్యారు. పలు విషయాల చర్చించారు. అలాగే ఇవాళ ఉదయం 11 గం.లకు కేంద్ర వ్యవసాయ శాఖ మంత్రి శివరాజ్ సింగ్ ఛౌహాన్ రచించిన ఆహ్వానం, మై ఎక్స్ పీరియెన్స్ విత్ నరేంద్ర మోడీ పుస్తక ఆవిష్కరణ కార్యక్రమంలో మంత్రి లోకేష్ పాల్గొన్నారన్నారు. ఆనంతరం తిరిగి ఆంధ్రప్రదేశ్కి వెళ్లినన్నారు.

16 వేల మంది టీచర్లకు జగన్ క్షమాపణ చెప్పాలి

త్వరలో మరో డీఎస్సీ.. ఏడవదానికి సిద్ధంగా ఉండండి ఎక్స్ పీరి జగన్ పై మంత్రి నారా లోకేష్ పైర్

అమరావతి, ఆంధ్రప్రభ: వైసీపీ అధినేత జగన్ పై మంత్రి నారా లోకేష్ ఎక్స్ వేతకగా దృఢమెత్తారు. మీ బాధ, ఆరోగ్యం నేను అర్థం చేసుకోగలను జగన్ రెడ్డి గారు! మీ బద్దేశ్ పాలనలో ఒక్క టీచర్ పోస్టు భర్తీ చెయ్యలేదు, జాబ్ క్యాలెండర్ ఉపసంహరించారు. మేం 16 వేల టీచర్ పోస్టులు భర్తీ చేశాం. 10 వేల పోస్టులతో జాబ్ క్యాలెండర్ ఇచ్చారు. త్వరలోనే మరో డీఎస్సీ కూడా ఇవ్వబోతున్నాం. మరింత బిగ్గరా ఏడవదానికి సిద్ధంగా ఉండండి అంటూ పూజుగా టీల్స్ చేశారు. మీరు టి స్ట్ పేపర్లు ఎత్తుకెళ్లిన దొంగ అని అందరూ అలాగే ఉంటారనుకోవడం చాలా పెద్ద నేరమని లోకేష్ వ్యాఖ్యానించారు. అత్యంత పాదర్శకంగా నిర్వహించిన మోగా డీఎస్సీలో, నిర్దాహాలు మాని, చదివి ప్రభుత్వ ఉద్యోగాలు సాధించిన 16 వేల మంది మీరు అనుమానిస్తున్నారు, అవమానిస్తున్నారు. మోగా డీఎస్సీలో ఎంపికైన టీచర్లు అందరికీ జగన్ రెండు వేలకుని క్షమాపణలు చెప్పాలని లోకేష్ డిమాండ్ చేశారు. యువత భవిష్యత్తును నాశనం చేయాలని మాన్యుస్క్రిప్టు మిమల్స్ రాష్ట్ర ప్రజలు ఎన్నటికీ ఖిమించరని మంత్రి నారా లోకేష్ అన్నారు.

ఉమ్మడి ప్రకాశం జిల్లా కమిటీ రద్దు

అమరావతి ఆంధ్రప్రభ: క్రమశిక్షణ నియమావళిని అమలించారని జనసేన అధినేత కొరడా రుమ్మిపించారు. ఉమ్మడి ప్రకాశం జిల్లాలోని జనసేన పార్టీ నాయకుల మధ్య లోపించిన సఖ్యత, పార్టీ నియమాలను ఉల్లంఘిస్తూ వ్యవహరిస్తున్న లోపపై పవన్ కళ్యాణ్ తీవ్ర ఆగ్రహం వ్యక్తం చేశారు. ఈ క్రమంలో జనసేన పార్టీ ఉమ్మడి ప్రకాశం జిల్లా కమిటీని రద్దు చేస్తూ సోమవారం నిర్ణయం తీసుకున్నారు. పార్టీ జిల్లా అధ్యక్షుడు పిక్ రియోజ్ తో సహా, జిల్లా కార్యవర్గ సభ్యులతో కూడిన కమిటీ రద్దు చేస్తున్నట్లు ప్రకటించారు. ఈ ఆదేశాలు తక్షణం అమలులోకి వచ్చాయని పార్టీ అధికార పక్షం స్పష్టం చేశారు. ఈ మేరకు జనసేన పార్టీ కేంద్ర కార్యాలయం నుండి అధికారిక ప్రకటన విడుదల చేశారు. క్రమశిక్షణను ఉల్లంఘిస్తూ, పార్టీ నియమావళి దాటిన వారందరి నుంచి వివరణ తీసుకోవాలని కేంద్ర కార్యాలయం బృందాన్ని పవన్ కళ్యాణ్ ఆదేశించారు. పార్టీ విధానాలకు భిన్నంగా వ్యవహరించేసినట్లు క్రమశిక్షణ చర్యలు తప్పని ఆయన హెచ్చరించారు. కొత్త కమిటీని నిర్ణయించే వరకూ ఉమ్మడి ప్రకాశం జిల్లా పార్టీ వ్యవహారాలను కేంద్ర కార్యాలయం పర్యవేక్షిస్తుందని పవన్ కళ్యాణ్ స్పష్టం చేశారు.

శత్రువులు మన పార్టీలోనే ఉన్నారు

జనసేనాని పవన్ కళ్యాణ్ సంఘం వ్యాఖ్యలు చేశారు. 'శత్రువులు ఎక్కడో లేరు.. మన పార్టీలోనే ఉన్నారు. అమిత్ షాతో మాట్లాడినవి బయటివాళ్లకు ఎలా తెలుస్తాయి? వైసీపీ నాయకుడు జైలుకెళ్లాలని నేనెందుకు కోరుకుంటా? అలా అంటే జనసేన ఎదుగుతుందా? కేంద్ర హోంమంత్రితో ఇలాంటివి మాట్లాడతామా? ఇది వ్యవస్థను అవమానించడమే. ఏపీ అభివృద్ధి కోసమే పాను కలిశా' అని స్పష్టం చేశారు

మితిమీరిన సహనం

(మొదటిపేజీ తరువాయి)

హెచ్చరించారు. పార్టీలోనే శత్రువులు ఉన్నారు. కేంద్ర హోంమంత్రి అమిత్ షాతో మాట్లాడిన విషయాల బయటివారికి ఎలా తెలుస్తాయని ఆయన ప్రశ్నించారు. అమిత్ షాను కలిసినట్లు తాను వైసీపీ నేతలను అరెస్ట్ చేయించాలని కోరినట్లు జరుగుతోన్న ప్రచారంపై పవన్ పూజుగా స్పందించారు.

ఈ విషయంలో ఏపీ బీజేపీ నేతలు ఎందుకు స్పందించలేదని నిందించారు. కొందరు నాయకులు పదవులు రాగానే మెత్తబడిపోయారని అసహనం వ్యక్తం చేశారు. కేంద్ర మంత్రితో రాష్ట్ర అభివృద్ధి గురించే మాట్లాడతామని, ఇలాంటి తప్పుడు ఆరోపణలు చేయడం వ్యవస్థను అవమానించడమేనని పవన్ అంటున్నట్లు తెలుస్తోంది. అమిత్ షాను కేవలం ఆంధ్రప్రదేశ్ అభివృద్ధి కోసమే కలిశానని పవన్ స్పష్టం చేశారు. ఈ సమయంలో తనపై చేస్తున్న విమర్శలకు పవన్ తనదైన శైలిలో కొంటంబ్ ఇచ్చారు. తాను అన్నింటికీ తెగిందే రాజకీయంలోకి వచ్చానని, బలమైన శత్రువులేని ఎదుర్కొంటానని, బలహీనులను కాదని ఉద్ఘాటించారు. ఆదేసమయంలో సొంతపార్టీ నేతలకు కూడా పవన్ గట్టి ఛాన్సీ పేశారు. శత్రువులు ఎక్కడో లేరని, మన పార్టీలోనే ఉన్నారని వ్యాఖ్యానించారు. జనసేనలోనూ అనేక అంశాలపై లీకులు ఇస్తున్న వాళ్లు ఉన్నారని.. ఉండగలిగి వాళ్లే పార్టీలో ఉండాలని స్పష్టం చేశారు. ఇప్పటికీ నల్లిగి ఉన్నారని, ఇక్కడ అలా క దరదరసి.. ఇక్కడ జనసేన కట్టుబట్టంగా ఉంటుందని చెప్పారు. శత్రువు బలంగా ఉన్నప్పుడే తాము బలంగా కొడతామన్నారు. వ్యక్తిగతంగా విమర్శిస్తే అంతే స్థాయిలో తిరిగిరాని హెచ్చరించారు.

తమిళనాడు రాజకీయాలపై మాట్లాడుతూ అక్కడ ఎన్నికలు ఎంతో సాఫీగా జరిగాయన్నారు. తనకు అసూయ కలిగితే సుఖంగా సాగియన్నారు. అక్కడ అట్టిట్లు, హోల్ గ్రామ్స్ పెట్టుకుని గెలిచే సీఎలు అయ్యారన్నారు. తనను మాత్రం 15 ఏళ్లు రోడ్డు మీదే డేరించారు.. ఈ నాయకి కావడానికి 12 ఏళ్లు పట్టిందని.. రాజకీయ పార్టీ నడపడం అంత ఈజీ కాదని వ్యాఖ్యానించారు. నాకు కూడా సూపర్

చేతగాని తనమే!



ఏర్పాటుకు ముందుకొచ్చి నాడినే కాదు నిన్నుండే చేశారు. జనసేన పార్టీని ఓస్తాంమిక పూనాడుపై నిర్విస్తూన్నామన్నారు. ద్వీకల రాష్ట్ర భవిష్యత్తు లక్ష్యంగా ముందుకు సాగుతున్నామన్నారు. పార్టీ కోసమే లేక తన పదవుల కోసమే తాను పాత్రలు పెట్టుకోలేదన్నారు. రాష్ట్ర అభివృద్ధిని దృష్టిలో పెట్టుకునే పాత్రలకు సిద్ధమయ్యామన్నారు.

ఏ రాజకీయ పార్టీవైనా స్థానిక ఎన్నికల కేటం. శ్రేష్టస్థాయిలో పార్టీ విస్తరణకు అది అవకాశం కల్పిస్తుంది. త్వరలోనే మున్సిపల్ ఎన్నికలు జరగనున్నాయి. తమదే పంపాలంటే, జిల్లా పరిషత్ ఎన్నికలు జరుగుతాయి. ఇందులో పాటికి సమర్థులైన నాయకుల్ని ఎంపిక చేసి సిద్ధంగా ఉంచడం శ్రేణులకు పవన్ కళ్యాణ్ సూచించారు. కార్పొరేషన్లు, పురపాక సంఘాల్లో గర్వింపు ప్రక్రియను వేగంగా చేపట్టాలన్నారు.

ఏపీ ఎంఎన్ఎంఈడిసీతో అమెజాన్ ఇండియా ఎంవోయూ

హైదరాబాద్, ఆంధ్రప్రభ: ఆంధ్రప్రదేశ్ లోని ఎంఎన్ఎంఈలు,

వ్యాపారవేత్తలు, చేనేత కార్మికులు, కళాకారులు, ఉత్పాదకులు అమెజాన్ గ్లోబల్ సెల్లింగ్ ద్వారా తమ ఎగుమతుల వ్యాపారాన్ని పెంచుకునేందుకు వీలుగా అమెజాన్ సంస్థ ఆంధ్రప్రదేశ్ మైక్రో, స్మాల్ అండ్ మీడియం ఎంటర్ప్రైజెస్ డెవలప్‌మెంట్ కార్పొరేషన్తో (ఏపీ ఎంఎన్ఎంఈ డీసీ) అవగాహన ఒప్పందం (ఎంఓయూ) కుదుర్చుకుంది. ఆంధ్రప్రదేశ్ లోని వాణిజ్య ఉత్పత్తులను అంతర్జాతీయ అమెజాన్ మార్కెట్ లి ద్వారా ప్రపంచవ్యాప్త కస్టమర్లకు విక్రయించేలా చేయడం ఈ ఒప్పందం ముఖ్య ఉద్దేశం. ఈ సందర్భంగా ఇండియా ఎన్ఎమ్ఈ ఫోరమ్ ప్రెసిడెంట్ వివేక్ కుమార్ మాట్లాడుతూ, ఈ ఒప్పందం రాష్ట్రంలోని ఎంఎన్ఎంఈ

రంగానికి ఒక కీలకమైన మలుపు అన్నారు. వేలాది ఎంఎన్ఎంఈలు ఈ-కామర్స్ ఎగుమతుల సాయంతో మరింత సమృద్ధిగా, సామర్థ్యంతో అంతర్జాతీయ వ్యాపారంలో పాల్గొనడానికి కొత్త మార్గాలు తెరుచుకుంటాయన్నారు. అమెజాన్ గ్లోబల్ సెల్లింగ్ ఇండియా హెడ్, శ్రీనిధి కాల్యూహడి మాట్లాడుతూ, భారతదేశంలోని ఎంఎన్ఎంఈలు, వ్యాపారవేత్తలు ఈ-కామర్స్ ఎగుమతుల ద్వారా అంతర్జాతీయ వ్యాపారాలను నిర్మించుకోవడానికి, విస్తరించుకోవడానికి అమెజాన్ ఎల్ఎస్ డి కట్టుబడు ఉంటుందన్నారు. 2030 నాటికి దేశం నుండి జరిగే మొత్తం ఎగుమతుల విలువను 80 బిలియన్ డాలర్లకు చేర్చాలనే తమ లక్ష్యంతో కూడా ఇది ఒక అర్థవంతమైన అడుగు అని వివరించారు.

పొంది బి విజయవాడ ప్రభుత్వం (మొదటిపేజీ తరువాయి)		
M/s. బిల్ ఆర్ట్స్ టెక్ టెక్నాలజీస్ యొక్క వ్యాపారాలకు గుమిక		
క్ర.సం.	వివరాలు	వివరాలు
1.	కార్పొరేట్ డెటర్ మేన్	M/s. బిల్ ఆర్ట్స్ టెక్ టెక్నాలజీస్
2.	కార్పొరేట్ డెటర్ ఇన్వెస్టర్మెంట్ టేబి	10 మే, 1995
3.	కార్పొరేట్ డెటర్ ఇన్వెస్టర్మెంట్ అయిన్	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్
4.	కార్పొరేట్ డెటర్ యొక్క కార్పొరేట్ గుర్తింపు	U24110TG1995PLC029318
5.	కార్పొరేట్ డెటర్ యొక్క సమాచార	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్
6.	కార్పొరేట్ డెటర్ యొక్క సమాచార	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్
7.	కార్పొరేట్ డెటర్ యొక్క సమాచార	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్
8.	కార్పొరేట్ డెటర్ యొక్క సమాచార	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్
9.	కార్పొరేట్ డెటర్ యొక్క సమాచార	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్
10.	కార్పొరేట్ డెటర్ యొక్క సమాచార	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్
11.	కార్పొరేట్ డెటర్ యొక్క సమాచార	రిటైన్మెంట్ ఆఫ్ కంపెనీస్ (RoC), హైదరాబాద్

ડોલવણમાં ધરતી આબા જનભાગીદારી અભિયાન હેઠળ વિશેષ કેમ્પ યોજાયો

પદમડુંગરી પ્રાથમિક શાળા ખાતે આયોજિત કેમ્પમાં ૨૦૬ લાભાર્થીઓ વિવિધ યોજનાકીય લાભોથી લાભાહિરત થયા

જનાદેશ પ્રતિનિધિ તાપી ડોલવણ તાલુકાના પદમડુંગરી ખાતે ધરતી આબા જનભાગીદારી અભિયાન અંતર્ગત વિશેષ કેમ્પ યોજાયો હતો.જેમમાં યુનાવડી, રાયગઢ, પદમડુંગરી, હલમુડી, બોરકચ્છ, અમોનિયા અને ડુંગરડા ગામના કુલ ૪૮૩ નાગરિકોએ ભાગ લઈ વિવિધ યોજનાકીય લાભો મેળવ્યા હતા.



આ કેમ્પ દરમિયાન આયુષ્માન ભારત કાર્ડ, ?? કિસાન સમ્માન નિધિ યોજના, જાતિ પ્રમાણપત્ર , રેશન કાર્ડ અને ડાયાબીટીસ સ્કીનિંગ જેવી યોજનાઓ હેઠળ કુલ ૨૦૬ લોકો લાભાહિરત થયા હતા. આ સાથે મેડિકલ

કેમ્પનો મુખ્ય ઉદ્દેશ ગ્રામજનોને વિવિધ કેલિદય અને રાજ્ય સરકારની યોજનાઓ વિશે માહિતગાર કરવો અને તેમને આ યોજનાઓના લાભો પહોંચાડવાનો હતો.

આફ્રિકન દેશોમાં ઇબોલાના કેસોને પગલે ગુજરાત સરકાર એલર્ટ

ભારતમાં હાલની સ્થિતિએ ઇબોલા વાયરસનો એક પણ કેસ નથી, નાગરિકોએ સહેજ પણ ગભરાવવાની જરૂર નથી: આરોગ્ય રાજ્ય મંત્રી પ્રફુલ પાનશેરીયા

અમદાવાદ સિવિલ ખાતે ૩૨, સુરત સિવિલમાં ૧૦ બેડ તેમજ શંકાસ્પદ દર્દીઓ માટે એસ.વી.પી. હોસ્પિટલ - અમદાવાદ ખાતે ૬૦ બેડની અલાયદી વ્યવસ્થા કાર્યરત

જનાદેશ પ્રતિનિધિ, સુરત : ગુજરાત કે ભારતમાં હાલની સ્થિતિએ ઈબોલા વાયરસનો એક પણ કેસ નથી, નાગરિકોએ સહેજ પણ ગભરાવવાની જરૂર નથી. કેન્દ્ર સરકારના આરોગ્ય વિભાગ દ્વારા જે માર્ગદર્શિકા અને સ્ટાન્ડર્ડ ઓપરેટિંગ પ્રોસિજર -??? ગુજરાત સરકારને આપવામાં આવી છે, તેનું ચુસ્તપણે પાલન કરવા માટે આરોગ્ય વિભાગની આખી ટીમનું સુવ્યવસ્થિત આયોજન કરી દેવામાં આવ્યું છે.

રાજ્ય સરકારના તમામ વહીવટી અને આરોગ્ય અધિકારીઓ કોઈપણ પરિસ્થિતિને પહોંચી વળવા માટે સંપૂર્ણ તૈયારીઓ સાથે સજ્જ છે તેમ, આરોગ્ય રાજ્ય મંત્રી શ્રી પ્રફુલ પાનશેરીયાએ જણાવ્યું હતું.દક્ષિણ આફ્રિકાના



કોંગો, યુગાન્ડા અને સાઉથ સુદાન જેવા દેશોમાં ઈબોલા વાયરસના કેસો જોવા મળી રહ્યા છે. જેને પગલે ગુજરાત સરકારનો આરોગ્ય વિભાગ સંપૂર્ણપણે સતર્ક બન્યો છે. આ સંદર્ભે આજે સ્વર્ણિમ સંકુલ-૨, ગાંધીનગર ખાતે આરોગ્ય રાજ્ય મંત્રી શ્રી પ્રફુલ પાનશેરીયાની અધ્યક્ષતામાં આરોગ્ય વિભાગના ઉચ્ચ અધિકારીઓની એક મહત્વની સમીક્ષા બેઠક યોજાઈ હતી. બેઠકમાં રાજ્યની સજ્જતા અને આગોતરા આયોજન અંગે વિસ્તૃત ચર્ચા કરવામાં આવી હતી.આરોગ્ય મંત્રીશ્રીએ વધુમાં ઉમેર્યું હતું કે, રાજ્યના આરોગ્ય વિભાગ દ્વારા સૌથી વધુ પ્રભાવિત આફ્રિકન દેશોમાંથી આવતા મુસાફરો પર ખાસ નજર રાખવામાં આવી રહી છે. અમદાવાદ આંતરરાષ્ટ્રીય એરપોર્ટ પર સાંજના ૦૬:૦૦ વાગ્યાથી લઈને સવારના ૧૦:૦૦ વાગ્યા સુધીના સમયગાળા દરમિયાન યુગાન્ડા, કોંગો અને સાઉથ સુદાનથી

આવતા તમામ પેસેન્જરોનું સ્ક્રીનિંગ કરવામાં આવી રહ્યું છે. આ સ્કીનિંગ માત્ર પ્રભાવિત આફ્રિકન દેશોમાંથી આવતા મુસાફરો માટે જ છે, અન્ય દેશોના મુસાફરો માટે આવી કોઈ પરિસ્થિતિ ઊભી ન થિંતાનું કારણ મંત્રીશ્રીએ વ્યક્ત કરી હતી.નાગરિકોને આશ્વસ્ત કરતા આરોગ્ય મંત્રીશ્રીએ સ્પષ્ટપણે જણાવ્યું છે કે, હાલ સમગ્ર ભારતમાં કે ગુજરાતમાં ઈબોલા વાયરસનો એક પણ કેસ નોંધાયો નથી. આથી જનતાએ સહેજ પણ ગભરાવવાની કે ચિંતા કરવાની જરૂર નથી. માત્ર સંબંધિત દેશોમાંથી આવતા મુસાફરોએ જ તકેદારી રાખવાની છે, જેથી સંક્રમણ ફેલાવાની કોઈ શક્યતા ન રહે. રાજ્યનું આરોગ્ય તંત્ર નાગરિકોની સુરક્ષા માટે સંપૂર્ણપણે કટિબદ્ધ છે.

આ ઉપરાંત શંકાસ્પદ દર્દીઓની સારવાર માટે એસ.વી.પી. હોસ્પિટલ-અમદાવાદ ખાતે પણ ૬૦ બેડના અલાયદા આઈસોલેશન વોર્ડ અને વિશેષ વ્યવસ્થા ઊભી કરાઈ છે. જો કોઈ મુસાફર મિડીયામાં કોઈ પોસ્ટ કરવી નહી, તહેવાર શાંતી રીતે ઉજવાય, કોમી એકતા જળવાઈ રહે તેમજ યુવાનો કોઈ ગુનાહિત કૃત્ય આચરે નહીં નહી તેની સમજ કરવી વિગેરે સુચનાઓ આપવામાં આવી.

વસ્તી ગણતરી-૨૦૨૭: ઓનલાઇન ‘સ્વ-ગણતરી’ માટે ગણતરીના દિવસો બાકી

સ્વ ગણતરી માત્ર સાત દિવસ બાકી છે, હવે જ કરી લો!

ફપા કરીને તમારો કેટા જરૂર સબમિટ કરો.

સ્વ-ગણતરી માટે અહીં જાઓ: <https://se.census.gov.in>

આપણો સહયોગ, દેશનો વિકાસ

કોઈપણ પ્રશ્ન માટે ટોલ ફ્રી નંબર

1855

(ટોલ ફ્રી સેવા)

જનાદેશ પ્રતિનિધિ તાપી : ભારત સરકારના વસ્તી ગણતરી-૨૦૨૭ અભિયાન અંતર્ગત ઓનલાઈન ‘સ્વ-ગણતરી’ કરવાની મુદત ટૂંક સમયમાં પૂર્ણ થઈ રહી છે. તાપી જિલ્લા વહીવટી તંત્ર દ્વારા જિલ્લાના તમામ નાગરિકોને સમયમર્યાદામાં પોતાના પરિવારની વિગતો ઓનલાઈન સબમિટ કરવા અનુરોધ કરવામાં આવ્યો છે.નાગરિકો ધરે બેઠા

તાપી જિલ્લા કલેક્ટર દેવ ચૌધરીના અધ્યક્ષ સ્થાને હાઇવે સેફ્ટી ટાસ્ક ફોર્સ સમીક્ષા બેઠક યોજાઇ

માનનીય સુપ્રિમ કોર્ટના આદેશના સ્પષ્ટ અમલીકરણ માટે હાઇવે ઓથોરિટી સહિત સંબંધિત અધિકારીશ્રીઓને તાકીદ કરતા કલેક્ટર દેવ ચૌધરી

જનાદેશ પ્રતિનિધિ તાપી તાપી જિલ્લાના મુખ્ય મથક વ્યારા (કલેક્ટર કચેરી સભાખંડ) ખાતે આજરોજ કલેક્ટરશ્રી દેવ ચૌધરીના અધ્યક્ષ સ્થાને હાઈવે સેફ્ટી ટાસ્ક ફોર્સ સમીક્ષા યોજાઈ હતી.જિલ્લા હાઈવે સેફ્ટી ટાસ્ક ફોર્સની રચના સાથે પ્રથમ બેઠકને સંબોધતા કલેક્ટર શ્રી દેવ ચૌધરીએ સંબંધિત અધિકારીઓને તાકીદ કરતા જણાવ્યું હતું કે માનનીય સુપ્રિમ કોર્ટના આદેશનું સ્પષ્ટ અમલીકરણ કરવાનું રહેશે. અકસ્માતોના નિવારણ માટે નેશનલ હાઈવે ઓથોરિટી બિનજરૂરી દબાણો સત્વરે દૂર કરાવે તેમજ પોતાના કાર્યક્ષેત્રમાં નવા ઢાબા,રેસ્ટોરન્ટ,લારી-ગલ્લા વિગેરેએ દબાણ કર્યું હશે તો રી-સર્વે હાથ ધરીને વહીવટીતંત્ર/ પોલીસ, એઆરટીઓ સાથે મળીને કામગીરી કરવાની રહેશે. રાઈટ ઓફ વે સંરક્ષણ હેઠળ અનધિકૃત બાંધકામ ૬૦ દિવસમાં દૂર કરી રીપોર્ટ આપવાનો રહેશે. સહાયક વાહન વ્યવહાર અધિકારીશ્રી વી.એસ.ચૌહાણે ટ્રાફિક મેનેજમેન્ટ સિસ્ટમ અને જાણકારી આપતા જણાવ્યું હતું કે આ સિસ્ટમથી વાહન



ચાલકના ફોટા સાથે મેમો ઈસ્યુ થઈ જાય છે. ૧૨૦કી.મી. ઉપરની સ્પીડ ઉપર જતા વાહનો પણ નિયમ ભંગ થતા ઈન્ચલણ જનરેટ થઈ જાય છે. ઈમરજન્સી દરમિયાન મેડિકલ રિસ્પોન્સ મળી રહે તે ખૂબ જરૂરી છે. આ ઉપરાંત ટ્રક ડ્રાઈવરો માટે ડ્રપ કિ.મી.ના અંતરે પાર્કિંગ સુવિધા, ઈજનેર શ્રીઓ એમ.એન.પટેલ,ધર્મેશ પટેલ, સર્વેલન્સ અને પ્રેટ્રોલીંગ પ્રોટેકશન સાથે ૧૦૩૩ ટોલ ફ્રી નાગરિકો માટે રાજમાર્ગ ઉપસ્થિત રહ્યા હતા.

તાપી જિલ્લામાં ખરીફ ઋતુમાં ખાતરોની ઉપલબ્ધતા તેમજ દુરૂપયોગ અટકાવવા ટાસ્ક ફોર્સની રચના



જનાદેશ પ્રતિનિધિ તાપી - ખેતૂતોને સમયસર ખાતર મળી રહે દુરૂપયોગ ન થાય તે માટે કૃષિ વિભાગે માર્કેટ પ્લાનિંગ સાથે આયોજન કરવાનું રહેશે. સરકારશ્રી દ્વારા ખેતૂતોને આપવામાં આવતો ખાતરનો અધ્યક્ષ સ્થાને ખેતીવાડી, મળી રહે તેવી અપેક્ષા કલેક્ટરશ્રી ચૌધરીએ વ્યક્ત કરી હતી. આ બેઠકમાં પ્રાચીનજાના વહીવટદારશ્રી રાજેશ મૌર્ય , ઈ.ચા.જિલ્લા વિકાસ અધિકારી જશ્યો નાનામાં નાના ખેતૂતને પણ નિયામકશ્રી સુનિલ પટેલ, જિલ્લા ખેતીવાડી અધિકારી ચેતન ગરાસીયા, ડેવીકેના વૈજ્ઞાનિક ડો.સી.ડી.પંડ્યા સહિત અધિકારીઓ ઉપસ્થિત રહ્યા હતા.

